

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI.**

Original Application No. 606/2018

In the matter of:-

Compliance of Municipal Solid Waste Management Rules, 2016

**Index**

S. No.	Particulars	Annexure	Pages
1.	Quarterly Report/Affidavit		1-33
2	Copy of notification dated 25.02.1952.	I	34-35
3.	Copy of order of Hon'ble Apex Court dated 11.03.2019	II	36-42
4.	Copy of Strategy on Solid Waste Management	III	43-59
5.	Copy of D.O. Letter dated 03.05.2019	IV	60
6.	Copy of appeal made by Hon'ble Chief Minister Himachal Pradesh dated 25.03.2019.	V	61
7.	Photographs and CD relating to activities conducted under IEC	VI	62-71
8.	Copy of letter dated 11.04.2019 issued to Deputy Commissioners	VII	72

Through

  
**Respondent/Deponent**  
Chief Secretary to the  
Govt. of Himachal Pradesh

**Advocate General,  
Himachal Pradesh.**

Place : Shimla.

Dated : June, 2019.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI.**

Original Application No. 606/2018

In the matter of: -

Compliance of Municipal Solid Waste Management Rules, 2016

**QUARTELY REPORT/AFFIDAVIT OF CHIEF  
SECRETARY, GOVERNMENT OF HP, INDICATING  
STATUS REPORT OF COMPLIANCE TO ORDER DATED  
05.03.2019 AND 15.03.2019**

**MAY IT PLEASE YOUR LORDSHIP:-**

I, B.K. Agarwal, (IAS) S/o Late Sh. Krishan Murari Lal aged 57 years, presently working as Chief Secretary to the Govt. of HP, do hereby solemnly declare and affirm on oath as under: -

**Preliminary Submissions:**

1. That the above noted O.A. is pending adjudication before this Hon'ble Tribunal.
2. That the above noted O.A. was listed for hearing on 05.03.2019 and 15.03.2019 before this Hon'ble Tribunal when this Hon'ble Tribunal has been pleased to taking on record/ proceeding, the Affidavit dated 27.02.2019 filed by the replying Deponent duly indicating steps taken for implementation of Solid Waste Management Rules 2016, status of compliance of Plastic Waste Management Rules, 2016, Bio-medical Waste Management Rules, 2016, polluted river stretches, severely polluted industrial



Chief Secretary to the  
Govt. of Himachal Pradesh

clusters, Non-attainment cities and illegal mining have also been mentioned.

3. That on perusing the ibid Affidavit and after hearing the Ld. Advocate General, the Hon'ble Tribunal has further been pleased to direct the State to take further steps as per Rules 22 and 24 of the Solid Waste Management Rules, 2016, which are not taken yet. Further, the Hon'ble Tribunal was pleased to direct to take similar steps with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.
4. That it is submitted that the replying State has initiated various steps for proper and effective implementation of Solid Waste Management, Plastic Waste Management and Construction and Demolition Waste Management Rules, 2016 as prescribed under law and summary of the same is as under:

- **All ULBs (54ULBs and 7 Cantonment Boards)** in the State have prepared **Solid Waste Management Action Plans**. All these Action Plans have been uploaded on website of Urban Development Departments (*ud-hp.in*) **Similarly, all the Gram Panchayats i.e. 3226 have prepared their SWM Action Plans.**

  
Chief Secretary to the  
Govt. of Himachal Pradesh

- **Composting guidelines** prepared and circulated to ULBs.
- **H.P. State Plastic Waste Management Action Plan** prepared and submitted to CPCB.
- **H.P. State Strategy** on Solid Waste Management prepared and implemented.

- Tenders finalized for procurement of **baling machines (47Nos.), Incinerators (54Nos.) and Trommel screen machine (10Nos.)**
- **Regular monitoring through Deputy Commissioners** and reporting of same (report for the month of May, 2019 has been received from DCs).
- **The scheme for registration of rag-pickers and Scrap-dealers has been framed in the State under which 330 rag-pickers have been registered.** The State Government has also decided to extend the benefit under "Himcare", a Health Care scheme of State Government and other social welfare schemes such as regular health checkups, Pradhan Mantri Shram Yogi Yojna.
- An intensive IEC campaign has been launched in the State through ward level committees in all ULBs for making waste generators aware of the SWM Rules, 2016.
- For clearing the hotspots in cities/towns a special campaign has been launched in the State under which 28 No. of garbage littering vulnerable points in Solan, Hamirpur, Kangra & Shimla ULBs have been converted into small gardens/sitting places by placing benches, flower pots and planting ornamental plants in the area.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

5. That in compliance with above directions of Hon'ble NGT as detailed in para IV-32 of the order dated 05.03.2019 and 15.03.2019, various steps have been taken by the State Government, in order to comply with the directions of Hon'ble

NGT and provisions of Solid Waste Management, Plastic Waste Management and Construction & Demolition Waste Management Rules, 2016 which are constantly being reviewed at various platforms. Brief of the same are as under:

- **State Level Committee was constituted** as per the directions of the Hon'ble NGT order dated 16.01.2019 under the Chairpersonship of Smt. Rajwant Sandhu (Former Chief Secretary) H.P. Four meetings of the Committee have been convened till date i.e. on **22.02.2019, 09.04.2019, 09.05.2019 and 10.06.2019** with the stakeholder Departments i.e. Urban Development, Rural Development, Forest, Environment Science & Technology, State Pollution Control Board, Civil Supplies Department, Tourism, National Highway Authority of India, Health & Family Welfare, Public Works and Education. In the SLC meetings the matter of compliance with the waste management rules is being reviewed by the SLC Chairperson and accordingly directions are also being given which are being complied with by the concerned Departments and report of same is submitted by Chairperson SLC to the Hon'ble NGT.
- Further, the Chairperson SLC has also reviewed the matter at **District Level meetings conducted** during her visits to Una, Hamirpur, Kangra, Solan, Sirmaur, Shimla, Bilaspur, Mandi and Kullu Districts to assess the progress made by ULBs Under SWM Rules 2016, PWM 2016 and

  
 Chief Secretary to the  
 Govt. of Himachal Pradesh

Construction and Demolition Rules 2016, which were attended by concerned Deputy Commissioners, Sub Divisional Magistrates, Block Development Officers, Elected Representatives of ULB, Distt. level officers, ULB officials and other stakeholders.

- In addition to this, the **replying respondent/deponent has also held review meeting at District level** at Distt. Kangra on 06.04.2019 with District Magistrate, Sub Divisional Magistrates, Block Development Officers, ULBs, Distt. Level stakeholder Department representatives to take stock of the compliance of SWM Rules, 2016.
- In addition to this, **Principal Secretary (Urban Development) has reviewed the progress made by the various ULBs of Kangra, Chamba, Shimla and Bilaspur Districts** during the month of April & May, 2019 and issued necessary directions by him for compliance by ULBs on certain areas where progress was slow. As such, the compliance of same is also being regularly monitored by the Department concerned.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

- It is also submitted that the **Urban Development Department has appointed Nodal Officers**, not below the rank of Joint Director, to monitor the progress by the ULBs assigned to them and assist or hand hold these ULBS to comply with the directions of Hon'ble NGT (who are regularly monitoring the compliance in ULBs assigned to them).

- A State Level Workshop was organized on 23rd March, 2019 at Himachal Pradesh Institute of Public Administration (HIPA) Himachal Pradesh in which all the Executive Functionaries of the ULBs participated alongwith Senior Officers of the different stakeholder Departments of the State which was chaired by the replying respondent/deponent, in which it was decided that segregation of waste at source will be started and enforced in the State of Himachal Pradesh w.e.f. 1st April, 2019.
- As such due to the continuous monitoring at Government Level as mentioned above, there is a considerable / substantial progress in implementation of the SWM Rules, Plastic Waste Management and Construction & Demolition Waste Management Rules, 2016 in every ULB, which has also been appreciated by the Chairperson SLC while review meetings conducted by her.
- Further, the State Government has also initiated steps to develop the technical as well as institutional capacity of ULBs so as to enable them to sustain the efforts being made by the State Government. In this regard, the State Government has initiated correspondence with different expert organizations in the field such as Centre for Science & Environment (CSE), WASH Institute and United Nations Development Programme (UNDP).

  
 Chief Secretary to the  
 Govt. of Himachal Pradesh

6. That in the year 2017 the State had initiated the process of setting up of Solid Waste processing/disposal facilities on cluster

basis for the ULBs. However, as all forest land and other waste land in the State of Himachal Pradesh has been notified as Forests vide Government of Himachal Pradesh notification: Ft.29-241-BB/49 dated 25<sup>th</sup> Feb, 1952. A copy of notification is placed at **Annexure-I**.

In addition to this it is also submitted that, the Hon'ble Supreme Court in the matter IA No. 3840 in WP(C) No. 202/1995, passed order dated 11.03.2019 vide which Hon'ble Apex Court has been pleased to pass directions that there shall be no processing of cases under FCA till next date of hearing which is still in operation due to its non-vacation on scheduled hearing date i.e.11<sup>th</sup> March 2019 and subsequent hearing in the matter. Copy of order is placed at **Annexure-II**. Hence, the cluster level plants could not be established due to non-transfer of the land for the purpose. Simultaneously, in CWPIIL 269/2017, titled "Court in its own motion Vs State", in similar matter, the Hon'ble High Court of Himachal Pradesh in its order dated 05.01.2019, has been pleased to direct the State Government to

  
Chief Secretary to the  
Govt. of Himachal Pradesh

revisit the issue.

7. That keeping in view the above facts, the State Government revisited the issue and adopted the decentralized waste processing facility approach which is as mentioned below:

- **Collection of Door to Door segregated waste.**
- **Separate transportation of segregated Door to Door collected waste to Solid Waste processing facility.**

- For management of wet (biodegradable) waste, aerobic microbial honeycomb pit composting technique has been adopted.
- For management of (non-biodegradable) waste, **Material Recovery Facility (MRF) shall be developed in each ULB.** The recyclables so segregated will be sent to the recyclable industries through the integration of the Rag-pickers/Scrap-dealers while, the non-recyclable Segregated Combustible Fraction (SCF) is to be sent to the cement factories as Refuse Derived Fuel (RDF) for co-processing and Public Works Department (PWD) for road metalling.
- In each ULB to make the storage and transportation of the recyclables/SCF convenient, one baling machine shall be installed in each ULB.
- **To setup domestic hazardous waste collection centre/kiosk in each ULB for collection of segregated domestic hazardous waste.** These kiosks shall have tie-up with the Common Hazardous Waste Treatment & Disposal Facility in the State for safe disposal of same.
- To manage the sanitary waste, an incinerator will be installed in each ULB.
- To deal with the legacy waste, Trommel/screening machine will be installed in identified 15 ULBs having legacy waste.

  
 Chief Secretary to the  
 Govt. of Himachal Pradesh

A Copy of above stated Strategy on Solid Waste Management is placed at **Annexure-III**

8. Further, it is submitted that supply orders for procurement of 47 baling machines, 10 Trommel/Screening machines and 54 sanitary waste incinerators have been placed to the vendors through Government e-Marketplace (GeM).

9. That it is submitted that the State Government through Department of Environment, Science Technology decided to set up 10 demonstration Micro Municipal Solid Waste Management facilities having capacity to dispose of approximately 0.50 tons to 5 tons of waste, to be installed at 8 (eight) different locations in Himachal Pradesh as pilot project on PPP mode. The latest status with regard to setting up of micro solid waste processing facility by Department of Environment, Science Technology is as detailed under:

- Land identified for disposal of sites by concerned ULBs
- Bids invited and received for seven locations
- Technical and Financial bids have been opened and evaluated

Retendering for 3 left out locations have been issued

  
Chief Secretary to the  
Govt. of Himachal Pradesh

**Compliance Report on directions in para IV-32:**

10. That it is submitted that the progress made by the State during this quarter in compliance to para IV-32 of order dated 05.03.2019 and 15.03.2019 is as described in the paras below.

- i. As far as compliance of rules 22 and 24 of Solid Waste Management Rules, 2016, is concerned, the progress made by the State of Himachal Pradesh is as follows: -

**(a)Rule 22 (1):** That, for establishment of decentralized waste processing facility in each ULB, land parcel has been identified in all 54 ULBs and 7 Cantonment Boards. It is further submitted that three ULBs namely Nagrota Bagwan, Rewalsar and Mehatpur Basdehra are having joint land with Kangra, Mandi and Santokhgarh ULBs respectively.

**(b)Rule 22(2):** That, as far as rule 22(2) of ibid rules is concerned it is submitted that the State of Himachal Pradesh has identified three regional sanitary landfill sites as cluster approach as mentioned below:-

- Shimla (covering ULBs of Shimla, Solan and Sirmaur Districts)
- Una (covering ULBs of Una, Hamirpur and Bilaspur Distt.) and
- Kangra (covering Kangra, Chamba, Mandi and Kullu Districts).

To develop Sanitary Landfills in above identified locations, the State Government is proposing to develop these projects under Public Private Partnership (PPP) mode.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

**(c)Rule 22(3):** That, as regards rule 22(3) of ibid rules, it is submitted that out of 54 ULBs, 35 ULBs have procured the land in their name. The remaining 19 ULBs have identified land parcels for setting up of waste processing facilities and which are in their possession but the transfer of these land parcels in their names under the Forest Conservation Act 1980 and HP Land Revenue Act 1954 are under process. In

this regard, the Principal Secretary(Urban Development) to the Government of Himachal Pradesh has already issued Demi-Official (DO) letters to the concerned Deputy Commissioners (DCs) on dated 3rd May, 2019 to expedite the process of transfer of land in the name of said ULBs. Similarly, the replying respondent/deponent has also reviewed the progress of transfer of the land with Deputy Commissioners on 28.05.2019 through Video Conference (VC). Copy of above referred D.O. is placed at **Annexure-IV**. Further, all the 7 Cantonment Boards have identified land parcels in their name.

**(d)Rule 22 (4):** That in compliance to rule 22 (4) of the ibid rules it is submitted that since the date of enforcement of segregation of waste at source and its Door to Door collection i.e. 1<sup>st</sup> April, 2019, out of 497 wards, the door to door garbage collection is in practice in 486 wards, segregation at source has been started in 471 wards. Further, all the 7 Cantonment Boards are doing Door to Door Garbage Collection and Source segregation of waste implemented within their jurisdiction. Now, the efforts are to make the segregation at source and door to door collection sustainable by engaging / collaborating with the organisations such as WASH, UNDP etc for handholding the ULBs.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

**(e)Rule 22(5):** That, as far as rule 22(5) is concerned, it is submitted that door to door segregated waste collected is

being transported to the processing/disposal facility to the present facility in the covered vehicles only. The ULBs have either done modification of vehicles or are using tarpaulin to cover the waste while transportation so as to prevent any spillage during the process.

**(f) Rule 22(6):** That, it is further submitted that as per rule 22(6), the Construction and Demolition (C&D) Waste is being transported and stored separately at the C&D Waste identified sites. In addition to this, the State Government has also formulated H.P. State Policy on C&D Waste Management the draft of which has been uploaded on the website of Urban Development Department for calling objections from general public. After addressing the objections/suggestions of general public, the policy shall be notified for implementation.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

**(g)Rule 22(7):** That, with regard to rule 22 (7) it is submitted that in the State of Himachal Pradesh only one ULB i.e. Municipal Corporation Shimla is having population more than 1.00 lac. For processing of solid waste, Municipal Corporation Shimla has established one Waste to Energy plant at Bhariyal, Shimla on Gasification technology, having capacity of generating 1.75MW of electricity. The plant has been established by the project proponent, M/s Elephant Energies Pvt. Ltd. on PPP mode. One section of the plant prepares Refuse Derived Fuel (RDF) by shredding, homogenization and drying of the waste being received at

site. In second section the RDF is fed into gasifiers, to produce syngas which is then utilized to run the engine which produces electricity. Out of the above two, first section of RDF production has been made functional as of now and in the second section the gasifiers are yet to be installed. The RDF so produced in the first section is being sent to Ambuja cement plant at Darlaghat, Distt. Solan, H.P. to be used in cement kilns for co-processing. Out of 4 proposed gasifiers to be installed in the plant, one gasifier which has been modified and tested in Australia to suite waste condition of India, shall be installed and made operational by 31<sup>st</sup> July, 2019. In addition, the Municipal Corporation Shimla has also installed one biogas plant of capacity 1 Tonnes Per Day (TPD) which has been made operational as well.

**(h)Rule 22(8):** That, with regard to rule 22 (8) the waste processing facilities have been developed as per the details below:

*B*  
Chief Secretary to the  
Govt. of Himachal Pradesh

Method used for biodegradable waste management	No. of ULBs	Method used for non-biodegradable waste management	No. of ULBs
Honeycomb model/pit composting	34	Material Recovery Facility	42 (5 having joint with other ULB)

Organic Waste Convertor	2	Temporary MRF (recyclables extracted & sold)	7
Waste fed to piggery	2		
Waste to Energy plant (1.75MW) In addition, 1 biogas plant has also installed at Shimla (Capacity 1TPD)	5ULBs (1 at Shimla plant covering 4 other ULBs namely Parwanoo, Rajgarh, Solan and Theog.		

In remaining ULBs, the construction of composting pits is in progress meanwhile the temporary composting pits have been constructed in such ULB by means of bamboo material, CGI sheets and iron mesh/net. Therefore, it is submitted that out of total waste generated in the State of H.P., more than 70% of same is being managed/processed/treated through above mentioned facilities.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

As far as the non-recyclable material is concerned, the Segregated Combustible Fraction (SCF) is packed and being sent to three cement plants situated in the State of Himachal Pradesh namely ACC at Barmana, Ultratech at Bagha and Ambuja at Darlaghat. In order to facilitate and ease out the process, the Directorate of Urban Development has initiated the

process to sign the master Memorandum of Understanding (MoU) with the cement plants, covering all the ULBs in the State for supplying SCF to the identified and designated cement plant only by evolving standard operating procedure at the State Level.

**(i) Rule 22(9):** That, regarding rule 22(9) it is submitted that as provided in rule 22(9), there is no city/town in the State having population more than 0.5million. However, the steps taken for development of regional sanitary landfill in the State are discussed in para below.

**(j) Rule 22(10):** That, regarding rule 22 (10) it is submitted that three sites have been identified for construction of Regional Sanitary landfill which is, Kangra, Shimla and Una. The State Government has proposed to develop regional Sanitary Landfills in the identified locations for which the projects DPRs are to be developed and same shall be developed under PPP Mode. These sites will be developed as per the norms laid down in the ibid rules and the time frame mentioned by the Hon'ble NGT.



Chief Secretary to the  
Govt. of Himachal Pradesh

**(k) Rule 22(11):** That, as far as rule 22(11) is concerned it is submitted that the Himachal Pradesh has identified 15 major old dumping sites in the ULBs namely, Parwanoo, Solan, Bilaspur, Sundernagar, Mandi, Una, Santokhgarh, Kangra, Dharamshala, Chamba, Hamirpur, Nurpur, Kullu, Shimla and Nahan. At present, remediation of legacy sites at 7 sites is being done manually however supply order has been placed

for procurement of 10 Trommel/screening machines in order to expedite the remediation at 10 locations that is Solan, Nahan, Bilaspur, Sundernagar, Chamba, Hamirpur, Dharamshala, Kullu, Shimla and Una. Legacy waste of one ULB namely Santokhgarh shall be processed at machinery being installed at Una. While, in remaining four locations the legacy waste is being remediated through PPP mode by engaging private parties viz at Parwanoo, Nalagarh, Baddi, and Mandi.

It is relevant to submit here that bids have been invited for procurement of 10 Trommel/screen machine through Government e-Marketplace (GeM) portal and supply order has been placed. Hence, the efforts are being made to remediate these old waste dumped sites within the time frame mentioned in the ibid rules.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

**(I) Rule 24:** That, as far as rule 24 is concerned, it is submitted that State Pollution Control Board has submitted the Annual Reports of Solid Waste, Plastic Waste and Construction and Demolition Waste to CPCB on 12.04.2019. The Annual Report under Bio-Medical Waste Management Rules, 2016 for the period 2017-18 has been submitted to CPCB on 31.07.2018. All the ULBs have submitted the Annual Reports under Solid Waste Management rules, Plastic Waste Management Rules 2016 and Construction & Demolition Waste Management Rules, 2016 to the H.P. State Pollution Control Board (HPSCP) for the year 2018-19 as perused

from letter dated 21.06.2019 addressed to the Member Secretary, H.P State Pollution Control Board, Shimla.

(m) That, it is submitted that as far as Plastic Waste Management Rules, 2016 is concerned, the State of Himachal Pradesh has already banned the use of single use plastic such as plastic cup/plates, polythene carry bags, thermocol cutlery/plates/glasses etc. (except industrial packaging) vide different notifications issued by Environment Science & Technology Department, as submitted under para-XV(B) of the affidavit dated 05.03.2019 filed earlier before this Hon'ble Tribunal.

Further, it is submitted that, the Department of Urban Development is in process of channelizing the recyclable plastic waste to the registered plastic waste recyclers through entering into an agreement with the recyclers specifically to integrate all the ULBs with the recyclers and recycling industry, in and out of the State. A preliminary meeting in this regard has been held on dated 21.06.2019 with the recycling industry and cement companies to channelize the recyclable as well as non-recyclable plastic waste.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

In addition to above, a week long campaign against the use of plastic and collection of littered plastic waste was organized by the Department of Environment Science and Technology under "**Polythene Hatao Paryavaran Bachao**" campaign on 12<sup>th</sup> April, 2019. During the campaign extensive

IEC activities were conducted across the State by various stakeholder Departments/Organizations with the objective to educate people on bad effects of polythene on environment, human beings and animals. During this campaign, 21.90 Tonnes of littered plastic was collected throughout the State and out of that 6Tonnes of plastic has been handed over to HPPWD for road construction.

Further, it is also submitted that the Municipal Corporation Shimla has taken an initiative to control the problem of plastic waste in town passing a resolution in house of Municipal Corporation for purchasing plastic waste @ Rs. 15.00 per Kg from the waste generator which is being provided as an incentive to waste generators to prevent littering.

Further, the Himachal Pradesh Public Works Department (HPPWD) is conducting an experiment to construct road using segregated plastic waste (irrespective of thickness, type or character) for which HPPWD has selected a patch of road near Shimla, to be constructed using plastic waste. Based on the outcome of experiment, the plastic waste shall be lifted by HPPWD for further use in road construction from time to time from the collection centres developed across the State. Report w.r.t. Rule 13 of Plastic Waste Management Rules, 2016 as per the Hon'ble Tribunal order dated 12.03.2019 passed in O.A. No.



Chief Secretary to the  
Govt. of Himachal Pradesh

247/2017 was submitted by State Pollution Control Board to CPCB on 25.04.2019.

- ii. That, it is submitted that the State of Himachal Pradesh has notified six towns/cities vide notification No.-UD-E(3)-8/2017-I dated 26.3.2019 viz. Hamirpur, Kangra, Nahan, NainaDevi, Shimla and Sundernagar to make them fully compliant of environment norms within the timeframe given by Hon'ble NGT. Notification has been uploaded on the web site ud-hp.in. It is relevant to submit here that the Department of Urban Development has already issued Request for Proposal (RFP) as such on dated 11.06.2019 to hire expertise to be deployed in cities at the State and District level, in order to strengthen the capacity of ULBs to comply with the Waste Management Rules.
- iii. That similarly, the steps have been taken to make the remaining ULBs fully compliant of environmental norms within the time frame granted by the Hon'ble NGT.
- iv. That it is submitted that the steps have been taken to submit the report on quarterly basis by the replying respondent. The first such report is being submitted by way of this affidavit/report.
- v. That, in compliance with directions passed under para 32 (v), it is submitted that, the replying respondent/deponent has reviewed the matter at District level through Video Conference held on 07.03.2019 followed by a State level workshop on 23.03.2019 and also through personal visit to Distt. Kangra to review the progress in the matter. Thereafter, Principal

  
 Chief Secretary to the  
 Govt. of Himachal Pradesh

Secretary (UD) has also conducted VC to review the progress with Deputy Commissioners on 28.05.2019.

vi. That in compliance to the directions passed under para 32(vi), the officers concerned with the execution of these rules have been imparted training on 23.03.2019 and another training camp has been proposed in the month of July for DCs.

vii. In this regard, it is submitted that, monitoring format has been devised at the State level which has been circulated to the District Magistrates vide letter No. UD-H(F)(2)-11/2018 (RMC/SLMC)-9115-9185 dated 11.04.2019 to monitor the compliance of environmental norms. It is further submitted that, the District Magistrates have already sent the report for the month of May, 2019. The copy of letter referred above is placed at **Annexure-VII**.

viii. That, in compliance with the directions passed under para 32(viii), the performance audit of State Pollution Control Board has been conducted by the Regional Expert Committee constituted by the Central Pollution Control Board on 21<sup>st</sup> and 22<sup>nd</sup> May, 2019.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

ix. That, in compliance with directions passed under para 32 (ix) of order dated 15.03.2019, the State of Himachal Pradesh has notified the scheme for ranking of cities/towns in the State based on the level of the environment laws which has been uploaded on the website of Department of Urban Development, Himachal Pradesh under the supervision of replying Respondent/Deponent.

x. That it is submitted that the Information, Education and Communication (IEC) Strategy has been relooked by the State to involve all the stakeholders in the State even at the Ward level. In this regard Ward Level IEC Committees have been constituted in ULBs which are being headed by elected councillor of respective ward and all other stakeholders of that ward such as representative of education institutions, religious institutions, eminent personalities of the area, street vendors of that areas have been included. In addition to this sufficient printing material has been developed to educate general public on source segregation of waste.

It is also submitted that the State Government conducted 20 days long “**Har Din Teen Bin**” campaign was conducted in all the ULBs of the State from 5<sup>th</sup> June to 25<sup>th</sup> June, 2019 in which the ULBs had conducted various IEC activities focusing on awareness generation on segregation of waste at source. During the campaign the ULBs contacted every Household, Schools/Colleges, Offices, Shops and other waste generating establishments in the town to segregate their waste at source. Further, regular and continuous awareness generation campaigns are being carried out in the State to educate the general public regarding need of segregation of waste at source and avoiding littering, burning and burying of waste.



Chief Secretary to the  
Govt. of Himachal Pradesh

These activities are being monitored at the State level through the software already developed by the

Department of Urban Development which has been hosted on the web portal of the Department and through WhatsApp groups created for the purpose. However, copy of appeal dated 25.03.2019 made by the Hon'ble Chief Minister, Himachal Pradesh is placed at **Annexure-V** and the photographs on the various activities conducted for the IEC are **Annexed at VI** alongwith digital copy in CD with this status report/affidavit.

**Compliance report of Rural Development Department:**

11. That it is further submitted that the Hon'ble Tribunal, has also been pleased to direct that "at least three Panchayats in every district may be notified on the website within two weeks from today as model (Panchayats) which will be made fully compliant within next six months." The Tribunal further directed that "the remaining cities, towns, and village Panchayats of the State may be made fully compliant in respect of environmental norms within one year." In compliance of these directions the Rural Development and Panchayati Raj Department has taken following action:

  
Chief Secretary to the  
Govt. of Himachal Pradesh

- a. The names of three Gram Panchayats to be developed as Model Panchayats were uploaded on the website of the department ([www.hprural.nic.in](http://www.hprural.nic.in)) within the stipulated time.
- b. An action plan for management of Solid and Liquid Waste for the Panchayats has been prepared by the Panchayat with the assistance and support of the Block Development Office. Action has been initiated to make these Panchayats

compliant as per the Solid Waste Management Rules has been initiated.

c. Effective solid and liquid waste management system will be put in place in all the Gram Panchayats of the State within one year.

12. That in addition to above, it is submitted that the Rural Development Department undertook state-wide training and awareness campaign through the District and Block level functionaries to sensitise all the Gram Panchayats on the issues related to Solid and Liquid Waste Management (SLWM). All the Gram Panchayats prepared their respective Solid and Liquid Waste Management Plan. These plans have been consolidated at the Block Level and the block level plans have also been uploaded on the website of the Department on the directions of the Chairperson, State Level Committee constituted by the Hon'ble NGT in O.A. No. 606/2018. Action to implement these plans has been started.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

13. That the Rural Development Department has circulated Standard Operating Procedures and Model Solid and Liquid Waste Management Plan Template to all the Districts and Blocks of the State so that they can prepare effective and action-oriented plans in respect of their Panchayats/blocks based on their respective peculiar features.

14. That it is further submitted that all the 3226 Gram Panchayats in 12 Districts of the replying State have been categorised into following categories:

- a. Panchayats through which National Highway or major State Highway passes resulting in roadside hot spots (503 panchayats);
- b. Panchayats that have major tourist destinations (194 panchayats);
- c. Panchayats that are semi-urban/peri-urban in character (177 panchayats);
- d. Panchayats located near the industrial areas of the state (63 panchayats); and
- e. Other Panchayats which are predominantly Rural in character (2289 panchayats).

As submitted above, all these Panchayats have prepared their SLWM Plans based on their specific requirements and problems and have started implementing the same. Panchayats have also started the process of getting these plans approved in their Gram Sabha meetings.

  
 Chief Secretary to the  
 Govt. of Himachal Pradesh

15. That as per categorization of Panchayats submitted above, 1000 GPs have been identified which may be classified as critical from Solid Waste Management point of view. These Panchayats have issues related to both solid and liquid waste. The remaining Panchayats and/or those Panchayats which are predominantly rural do not have any major problem of wet waste as kitchen waste is fed to animals. Further submitted that, volume of plastic waste is not much in these Panchayats, a different strategy has been adopted for these Panchayats.

In order to prioritise 1000 Gram Panchayats which have more problem owing to their geo-physical and/or socio-economic features, it has been decided to make these Zero Waste GPs by 31<sup>st</sup> March, 2020. In the first phase 500 GPs will be made Zero Waste by 2<sup>nd</sup> October, 2019 and remaining 500 will be made Zero Waste Panchayats by 31<sup>st</sup> March, 2020. The District-wise distribution of the critical Panchayats that will be taken up in the 1st Phase (500 GPs) is as follows.

District	Total GPs	GPs in 1st Phase
Bilaspur	151	23
Chamba	283	44
Hamirpur	229	35
Kangra	748	117
Kinnaur	65	10
Kullu	204	32
Lahaul & Spiti	41	6
Mandi	469	73
Shimla	363	56
Sirmaur	228	35
Solan	211	33
Una	234	36
<b>Total</b>	<b>3226</b>	<b>500</b>

  
Chief Secretary to the  
Govt. of Himachal Pradesh

16. That most of the Gram Panchayats, including some of those which are part of the above mentioned 1000 GPs, do not

generate much solid waste in terms of volume, hence 109 Gram Panchayats have been made into 11 Clusters and a common facility for these Panchayats is being created. This model is based on the Cluster Based Model made functional in Gram Panchayat Aima, Palampur, District Kangra where the Gram Panchayat is not only handling its own solid and liquid waste but is also processing and managing the waste of adjacent municipal area, that is Palampur Municipal Committee. Funds have been allocated to these Clusters based on their Action Plans and the detail of allocation is as under:

<b>Cluster</b>	<b>Amount Sanctioned</b>
Narkanda, District Shimla	12,20, 000
Gohar, District Mandi	30,00,000
Jhandutta, District Bilaspur	8,04,999
Ajauli, Una, District Una	12,71,880
Ghoond, Theog, District Shimla	3,52,000
Khalet, Bhawarna, District Kangra	49,78,985
Sangla, Kalpa, District Kinnaur	50,00,000
Nauni, Solan, District Solan	5,00,000
Ghuggar, Bhawarna, District Kangra	56,11,909
Muchhali, Bhangana, District Una	48, 48,000

  
Chief Secretary to the  
Govt. of Himachal Pradesh

17. That some of the Gram Panchayats have developed Best Practices which are being replicated throughout the State. These Gram Panchayats such as Aima in District Kangra; Ajauli in District Una; Lana Balta in District Sirmour; Nauni in District Solan; Pooh in District Kinnaur have been developed as Model Panchayats and training centres for providing training on Solid & Liquid Waste Management. The practices and processes developed by these GPs are being shared with other Gram Panchayats in the State.

**Compliance report of Bio-Medical Waste Management Rules, 2016:**

18. That earlier a status w.r.t. compliance of Biomedical Waste Management Rules, 2016 had been submitted to the Hon'ble NGT vide affidavit dated 27-2-2019. Thereafter, in order to expedite the compliance of the provisions of new Rules, one State level workshop was again organized by the State Board for senior functionaries of Allopathic, Ayurvedic and Animal Husbandry departments on 16-03-2019.

  
Chief Secretary to the  
Govt. of Himachal Pradesh

After 27-02-2019, the State Board has granted 710 no of Authorizations under Biomedical waste Management Rules 2016 and 18 no. of consents under Air/Water Acts. Further, to strengthen the surveillance and monitoring of HCFs the State Board has conducted 364 nos. of inspections after 27-02-2019.

The Common Biomedical Waste Treatment Facility (CBWTF) operators have complied with the directions issued by the State Board for monitoring requirement of additional

parameters viz., Dioxins and Furans and Mercury and its compounds and have also introduced the Bar Code System for the collection & transportation of bio-medical waste.

19. That it is further submitted that to overcome the gaps in compliance of the Rules the State Board has fixed the time lines for Non-Bedded and Bedded Health Care Facilities as per action plan submitted to CPCB in compliance to the Hon'ble NGT directions passed in OA No 710/2017, as under:

**Non-Bedded HCF:**

Particulars	Time line
All HCFs to set-up disinfection system for treatment of chemical liquid waste.	31-03-2020
HCFs to enter into an agreement with CBWTFs for collection, transportation and disposal of Biomedical waste, where facility is available	31-12-2019
All HCFs outside coverage area of CBWTFs to set-up captive treatment facility by constructing Deep Burial/Lined Pits.	31-03-2020

**Bedded HCF:**

Particulars	Time line
All HCFs to install Pre-treatment System for treatment of Chemical Liquid Waste.	31-12-2019
HCFs to get connected with Common Sewerage Treatment Plant (CSTP) where facility exists.	31-12-2019
HCFs to get connected with Common Sewerage Treatment Plant (CSTP) where facility exists.	31-12-2019

  
Chief Secretary to the  
Govt. of Himachal Pradesh

Installation of own STP where CSTP facility not available.	31-12-2019
Installation of Acoustic Enclosures in DG sets for air emission control.	31-07-2019
HCFs to enter into an agreement with CBWTFs for collection, transportation and disposal of Biomedical waste, where facility is available.	With Immediate Effect
All HCFs outside coverage area of CBWTFs to set-up captive treatment facility by constructing Deep Burial/Lined Pits	With Immediate Effect

20. That the CBWTFs have also complied with the directions issued by the State Board for monitoring requirement of additional parameters viz., Dioxins & Furans and Mercury & its compounds and have also introduced the Bar Code System for the collection and transportation of Bio-Medical waste. To fill-up the gaps in compliance to Bio-Medical Waste Management Rules, 2016 in Health Care facilities under Health and Family Welfare Department, the process for procurement of pre-treatment system ETP and STP wherever required has been initiated and further the deep burial pits are being constructed in Health Care Facilities not covered by Common Bio-Medical Waste Treatment Facility.

  
 Chief Secretary to the  
 Govt. of Himachal Pradesh

#### **Compliance report of Polluted River Stretches:**

21. That in addition to above, it is submitted that In compliance to order dated 20.09.2018 and 08.04.2019 passed in OA No.673 of 2018 titled News Items Published in "THE HINDU" Titled More River Stretches are now Critically Polluted, Action Plan for seven

stretches of HP i.e Sukhna, Markanda, Sirsa, Ashwani, Beas, Giri, Pabbar has been prepared and submitted to CPCB by River Rejuvenation Committee (RRC), which was approved by CPCB and approval was conveyed vide letter no. 17274 dated 25th February, 2019. Thereafter Action Plans were uploaded on HP State Pollution Control Board (HPSPCB) website at [hppcb.nic.in](http://hppcb.nic.in) and Department of Environment Science and Technology website at [desthp.nic.in](http://desthp.nic.in). Water Quality of seven rivers, and minutes of River Rejuvenation Committee (RRC) have also been uploaded on HPSPSCB website at [hppcb.nic.in](http://hppcb.nic.in).

In compliance of Hon'ble NGT's directions, RRC has imposed Environmental Compensation of Rs. 16,88,376.00 (Sixteen lakhs, eighty eight thousand three hundred and seventy six only) based on "Polluter Pay Principle" to industrial units which are causing environmental damage in form of river water pollution. Total seven health camps have also been organized by Department of Health and Family Welfare till May, 2019. Total 522 patients of water borne diseases were examined along the stretch of seven rivers. Tendering for 'real time online monitoring system' along the Stretch of Priority – I and Priority – II (Sukhna Nallah at Parwanoo and River Markanda at Kala Amb) has been called by Irrigation and Public Health Department for installation. Mass awareness drive including plantation and cleanliness drive has been started by HP State Pollution Control Board wherein approximate 2051 Plant samplings have been planted along the stretch of Priority –I

  
Chief Secretary to the  
Govt. of Himachal Pradesh

Stretch i.e Sukhna Nallah at Parwanoo on 25th may, 2019 and on Priority –III i.e River Sirsa Stretch at Baddi on 21<sup>st</sup> June, 2019. Cleanliness drive along the stretch of drains contributing to rivers i.e Sukhna, Sirsa, Markanda and Ashwani was also organised on 21st June, 2019 where approximate 141 tons of Plastic, other solid waste and sludge has been collected. Further, fencing along these drains and plantation will be done in next phase.

**Compliance report on Polluted Industrial Clusters:**

22. That in compliance to directions dated 13.12.2018 by this Hon'ble NGT passed in O.A. No. 1038/2018 titled, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" related to identification of polluted industrial clusters, it is submitted that there are three industrial clusters in HP i.e Baddi, Parwanoo and Kala Amb which fall under Severely Polluted Areas. Action Plans have been prepared and submitted for 03 severely polluted areas under Comprehensive Environmental Pollution Index was submitted to CPCB on 19th March, 2019 by the Committee constituted by the replying deponent.

**Compliance report on Non-attainment cities:**

23. That in compliance to the Hon'ble NGT Order dated 08.10.2018 passed in OA No. 681/2018 in News Item Published In 'The Times of India' Authored by Shri. Vishwa Mohan titled "NCAP with Multiple Timelines to Clear Air in 102 Cities to be released around August 15, seven cities fall in the State of HP which do

  
Chief Secretary to the  
Govt. of Himachal Pradesh

not meet the National Ambient Air Quality Standards. In compliance to directions passed by Hon'ble NGT in OA no. 681 /2018, Action Plan for seven non- attainment cities namely Baddi, Nalagarh, Parwanoo, Paonta Sahib, Kala Amb, Damtal and Sunder Nagar has been prepared and submitted to CPCB by AQMC and approved by CPCB.

That it is further submitted that, HPSPCB has awarded the study on "Source Apportionment and Emission Inventory" based action plans for Restoring Air Quality in seven Non-Attainment Cities in the State of Himachal Pradesh in respect of PM10, PM2.5 and other notified pollutants to IIT Kanpur on dated 04th June, 2019 which amounts to Rs. 2,20,66,000.00 (Rs. Two Crore Twenty Lakhs Sixty Six Thousand) only. The State Board has also signed the tri-party agreement on 6th June 2019 with MoEF and Central University Dharamshala for the implementation of National Clean Air Programme (NCAP) in non-attainment cities.

24. That it is further submitted that total Fund received by HPSPCB under Environmental Compensation is Rs.1,16,03,750.00. Out of which Rs. 27,99,375.00 reimbursed to CPCB as 25% of total amount collected on account of Environment compensation. An amount of Rs. 25,49,827.00 has been released to the concerned Regional Offices of the Board to utilize for restoration of environment as per directions of the Hon'ble NGT. Further Amount of Rs. 8,85,508.00 has been disbursed for the purpose of Honorarium and Travelling Allowance to officers appointed by

  
Chief Secretary to the  
Govt. of Himachal Pradesh

Hon'ble NGT in various committees. An Amount of Rs. 41,26,000.00 has been paid to conservator of forest Solan and Dharamshala for the purpose of plantation etc. as per directions of Hon'ble NGT. Balance amount of Rs. 12,43,040. 00 is available with the Board to be utilized for the expenditure of the committees constituted by the Hon'ble NGT.

  
**Respondent / Deponent.**

*Chief Secretary to the  
Govt. of Himachal Pradesh*

**Verification**

I, the above named deponent, do hereby solemnly declare that the contents as contained in above paras of this quarterly report/affidavit are true and correct to the best of my personal knowledge and information as derived from official records. No part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on this                      day of June, 2019.

  
**Deponent**  
*Chief Secretary to the  
Govt. of Himachal Pradesh*

Annexure D

31-34-

1952 Notification

HIMACHAL PRADESH GOVERNMENT  
FOREST DEPARTMENT  
NOTIFICATION

Dated the 25th February, 1952

No. Ft. 29-241-BB/49. In exercise of the powers conferred by Section 29 of the Indian Forest Act (XVI of 1927) as applied to Himachal Pradesh, read with Government of India Ministry of States Notification No. 146-J dated the 6th December, 1950, the Chief Commissioner, Himachal Pradesh is pleased to declare the provisions of chapter IV of that Act applicable to all forest lands or waste lands in Himachal Pradesh which are the property of Government or over which the Government have proprietary rights or to the whole or any part of the produce of which the Government is entitled as recorded in the Forest settlements or land revenue settlements or land revenue records of the integrated States or otherwise, except to the following areas:-

1. Ranti, Saisna, Chambi, Kupar, Kilela and Tomra of Kotahai Ilahiy and Naukulu of Kotgarh Ilahiy declared as reserved forests, in the Punjab Government Notification No. 175, dated the 15th April, 1885.

2. Chamba State forests declared reserved forests vide Chamba Darbar's Notification No. W-76-43, dated the 10th November, 1943.

3. Sirmour State forest declared reserved forests in Sirmour Darbar's Notification:-

1. No. 1 dated the 17th Jaith 1938 Bikaner.
2. No. 2 dated the 23rd Chait, 1991 "
3. No. 3 dated the 17th Sawan 1990 "
4. No. 4 dated the 27-12-1992 "
5. No. 5 dated 1st Chait, 1937 "
6. No. 6 dated the 1st Chait 1947 "
7. No. 7 dated 2nd Poh, 1942 "
8. No. 8 dated 17th Jaith, 1952 "
9. No. 9 dated the 11th Bhadon 1992 "

4. This notification applied to all lands in old Mandi State containing the forests except such lands as have been excluded in the forest settlement as entitled or as in the Malguzari of the private persons.

By order  
(Sd.) C.C.P. and  
Secretary (Forest Department) to the  
Chief Commissioner, Himachal Pradesh Admin.

ATTESTED

*PC*  
Project Officer  
Urban Development  
Himachal Pradesh

- 35 - Annexure I  
Typed Copy

HIMACHAL PRADESH GOVERNMENT

FOREST DEPARTMENT

NOTIFICATION

Dated Shimla-4 the 25<sup>th</sup> February, 1952, No. Ft. 29-241-BB/49. In exercise of the powers conferred by Section 29 of the Indian Forest Act. (XVI of 1927) as applied to Himachal Pradesh, read with Government of India Ministry of States Notification No. 146-J dated the 6<sup>th</sup> December, 1950, the Chief Commissioner, Himachal Pradesh is pleased to declare the provisions of Chapter IV of that act applicable to all forest lands or waste lands in Himachal Pradesh which are the property of Government or over which the Government have proprietary rights or to the whole or any part of the produce of which the government is entitled as recorded in the Forest Settlement or land revenue settlements or land revenue records of the integrated States or otherwise, except to the following areas:-

1. Rontu Sallana Chambi, Kupar, Kalala and Tomru of Kotkhai ilaqa and Nagkelu of Kotgarh Illaqa declared reserved forests in the Punjab Government Notification NO. 175, dated the 15<sup>th</sup> April, 1885.
2. Chamba State Forests declared reserved forests vide Chamba Darbar's notification no. W. 76-43, dated the 10<sup>th</sup> November, 1945.
3. Sirmour State forest declared reserved forests in Sirmur Darbars Notification:-
  - I. No. 1 dated 17<sup>th</sup> Jaith 1948 Bikrami.
  - II. No. 2 dated the 23<sup>rd</sup> Chait, 1991. -do-
  - III. No. 14 dated the 17<sup>th</sup> Sawan 1990 -do-
  - IV. No. 38 dated the 27.12.1992. -do-
  - V. No. nil dated 1<sup>st</sup> Chait, 1937. -do-
  - VI. No. nil dated the 1<sup>st</sup> Chait 1947. -do-
  - VII. No. II dated 2<sup>nd</sup> Poh, 1949. -do-
  - VIII. No. 1 dated 17<sup>th</sup> Jaith, 1952. -do-
  - IX. No. Nil dated the 11<sup>th</sup> Bhadon 1992. -do-
4. The notification applies to all lands in old Mandi State containing the growth except such lands as have been excluded in the forest settlement as cultivated or as in the Malguzari of the private persons.

By order

(Sd.) C.C.F. and

Secretary (Forest Department) to the  
Chief Commissioner, Himachal Pradesh Admn.

*Deesh*  
Project Officer  
Urban Development  
Himachal Pradesh

-37-36-

Annexure-II

1

ITEM NO.302

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. & ORS.

Respondent(s)

(“ONLY” [ 1 ] INTERLOCUTORY APPLICATION NO. 3840 (Disposed of)  
[APPLICATION FOR PERMISSION FOR CARRYING OUT SILVICULTURAL FELLING  
OF TREES]  
IN RE : SILVICULTURE FELLING OF TREES IN THE STATE OF HIMACHAL  
PRADESH

[ 2 ] INTERLOCUTORY APPLICATION NO. 3786 [APPLICATION FOR  
DIRECTIONS]  
IN RE : CENTRAL COALFIELDS LTD. (PIPARWAR OPEN CAST PROJECT),  
JHARKHAND

[ 3 ] INTERLOCUTORY APPLICATION NO. 26893/2018 AND 27160/2018  
[APPLICATIONS FOR INTERVENTION AND DIRECTIONS]  
IN RE : MANOJ KUMAR MISHRA

[ 4 ] INTERLOCUTORY APPLICATION NOS. 2710 AND 2730 IN I. A. No.  
2710 - [APPLICATIONS FOR INTERVENTION AND DIRECTIONS IMPLEADMENT]  
IN RE : BITTU SEHGAL AND ORS. AND DHARMA PORT COMPANY LIMITED

[ 5 ] INTERLOCUTORY APPLICATION NO. 25141/2019 [APPLICATION FOR  
PERMISSION]  
IN RE : [CEC REPORT NO. 4 OF 2019 - REPORT OF CEC IN APPLN. NO.  
1430/2018 FILED BEFORE IT BY INS INDIA, MINISTRY OF DEFENCE]  
IN RE : BRAR SQUARE, MINISTRY OF DEFENCE

[ 6 ] INTERLOCUTORY APPLICATION NOS. 19008 AND 19010/2019  
[APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS]  
IN RE : CONSERVATION ACTION TRUST, MAHARASHTRA

Date : 11-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE DEEPAK GUPTA

Signature Not Verified  
Digitally signed by H  
NATAJALUPT  
Date: 2019.03.12  
17:29:05 IST  
Reason: —

MR. HARISH N. SALVE, SR. ADV. [A.C.]  
MR. A.D.N. RAO, ADVOCATE [A.C.]  
Mr. Sudipto Sircar, Adv.  
MR. SIDDHARTHA CHOWDHURY, ADV. [A.C.]  
MS. APARAJITA SINGH, ADVOCATE [A.C.]

  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

Counsel for the parties:-

Mr. Gopal Jain, Sr. Adv.  
Mrs. Nandini Gore, Adv.  
Ms. Tahira Karanjawala, Adv.  
Ms. Neha Khandelwal, Adv.  
Ms. Natasha Sehrawat, Adv.  
Mrs. Manik Karanjawala, Adv.  
M/S. Karanjawala And Co.

Mr. G.S. Makker, Adv.  
Mr. Vinod Sharma, Adv.  
Mr. Anip Sachthey, Adv.

Mr. Gopal Prasad, Adv.  
Mr. S.K. Singh, Adv.

Ms. Rashmi Nandakumar, Adv.

Ms. Anitha Shenoy, Adv.  
Ms. Srishti Agnihotri, Adv.  
Ms. Rashmi Nanda Kumar, Adv.

Mr. M.K. Maroria, Adv.

Ms. Vanshaja Shukla, Adv.

Mr. Nishant R. Katneshwarkar, Adv.  
Mr. Anoop Kandari, Adv.

M/S. Lawyer S Knit & Co, AOR  
M/S. Mitter & Mitter Co., AOR  
Mr. T. Harish Kumar, AOR  
Mr. Syed Mehdi Imam, AOR  
M/S. Plr Chambers And Co., AOR  
Mr. Chanchal Kumar Ganguli, AOR

Mr. Vikas Mahajan, Adv.  
Mr. Vinod Sharma, Adv.  
Mr. Anil Kumar, Adv.

Ms. Suhasini Sen, Adv.  
Ms. Shraddha Deshmukh, Adv.  
Mr. D.L. Chidananda, Adv.  
Mr. Raj Bahadur, Adv.

Mr. R. Balasubramaniam, Adv.  
Mr. Sachin Sharma, Adv.  
Mr. S.W.A. Quadri, Adv.  
Mr. A.K. Sharma, Adv.

Mr. Shuvodeep Roy, AOR

Mr. Raj Kishor Choudhary, AOR  
Mr. M. Yogesh Kanna, AOR  
Mrs. Anil Katiyar, AOR  
Ms. Hemantika Wahi, AOR  
Mrs. Rekha Pandey, AOR

Dr. Monika Gusain, Adv.  
Mr. B V Deepak, AOR  
Ms. K. V. Bharathi Upadhyaya, AOR  
Ms. Charu Mathur, AOR

Mrs. B. Sunita Rao, AOR  
Ms. Rachana Srivastava, AOR  
Mr. Alok Shukla, AOR  
M/S. Fox Mandal & Co., AOR  
Mr. V. G. Pragasam, AOR  
Ms. Anitha Shenoy, AOR  
Ms. Sharmila Upadhyay, AOR  
Ms. Pratibha Jain, AOR  
Mr. Rakesh K. Sharma, AOR  
Mr. T. Mahipal, AOR  
Mr. Ashok Mathur, AOR  
Mr. R. D. Upadhyay, AOR  
Mr. K. V. Vijayakumar, AOR  
Mr. Shibashish Misra, AOR  
Mrs. Bina Gupta, AOR  
Mr. Pradeep Kumar Bakshi, AOR  
Mr. Mohd. Irshad Hanif, AOR  
Mr. D. N. Goburdhan, AOR  
Mr. Gopal Singh, AOR  
Mr. T. N. Singh, AOR  
Mr. Rajiv Mehta, AOR  
Mr. A. Venayagam Balan, AOR  
Mr. M. C. Dhingra, AOR  
Mr. D. M. Nargolkar, AOR  
Mr. Kamal Mohan Gupta, AOR  
Mr. Rajeew Singh, AOR  
Mr. Tejaswi Kumar Pradhan, AOR  
Mr. M. A. Krishna Moorthy, AOR  
Ms. S. Janani, AOR  
Mr. Rajat Joseph, AOR  
Mr. P. N. Gupta, AOR  
Mr. Umesh Bhagwat, AOR  
M/S. Parekh & Co., AOR  
Mrs. Rani Chhabra, AOR  
Mr. K. L. Janjani, AOR  
Mr. P. V. Yogeswaran, AOR  
Mr. Avijit Bhattacharjee, AOR  
Mr. Sudhir Kumar Gupta, AOR  
Mr. Punit Dutt Tyagi, AOR  
Mr. T. V. George, AOR  
Mr. C. L. Sahu, AOR  
Mr. Ejaz Maqbool, AOR

  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

Mr. Jai Prakash Pandey, AOR  
Ms. C. K. Sucharita, AOR

Mr. G. Prakash, AOR  
Mr. Jishnu M.L., Adv.  
Mrs. Priyanka Prakash, adv.  
Mrs. Beena Prakash, Adv.  
Mr. Sudhir Kulshreshtha, AOR  
Ms. Asha Gopalan Nair, AOR  
Mr. Abhishek Chaudhary, AOR  
Mr. Lakshmi Raman Singh, AOR  
Mr. Shiva Pujan Singh, AOR  
Ms. Sujata Kurdukar, AOR  
Mr. Amit Anand Tiwari, AOR  
M/S. M. V. Kini & Associates, AOR  
Ms. Madhu Moolchandani, AOR  
Mr. Ranjan Mukherjee, AOR  
Ms. Bina Madhavan, AOR  
Mr. P. R. Ramasesh, AOR  
Mr. Balraj Dewan, AOR  
Mr. Ravi Prakash Mehrotra, AOR  
Mr. A. T. M. Sampath, AOR  
Mr. Ram Swarup Sharma, AOR  
Mr. B. S. Banthia, AOR  
Mr. Aniruddha P. Mayee, AOR  
Mr. Ajit Pudussery, AOR  
Mrs. Anjani Aiyagari, AOR  
Mr. Rauf Rahim, AOR  
Ms. Binu Tamta, AOR  
Mr. E. M. S. Anam, AOR  
Mr. S. R. Setia, AOR  
Mr. Himanshu Shekhar, AOR  
Mr. Rajesh Singh, AOR  
Mr. Gaichangpou Gangmei, AOR  
Mr. Navin Chawla, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A. NO.3840 (DISPOSED OF)

IN RE: SILVICULTURE FELLING OF TREES IN THE STATE OF HIMACHAL  
PRADESH

Let the Report be circulated to learned counsel for the State  
as well as the Amicus.

However, on perusal, we feel that before we pass final orders  
on the Report, we feel it appropriate to pass interim orders to the  
following effect:

- 1) In case of diversion where approvals have been given by  
the DFOS but felling of trees has not been done, no

*Allen*  
Project Officer  
Urban Development  
Himachal Pradesh

felling of trees shall take place till next date of hearing;

2) There shall be no diversion of the forest lands allotted to a Protection Working Circle in any Working Plan under FRA and FCA till next date;

3) DFOS are restrained to exercise the power under Section 3(2) of FRA, 2006 till next date. Authorities to ensure that destruction of the valuable and precious forests of Himachal Pradesh does not take place in any manner whatsoever;

4) Let there be no diversion of forest for any non-forestry purpose processed under FCA regulations till the next date.

To issue new directions, let the matter come up on 01.04.2019. Objections, if any, be placed on record in the meantime.

IA No.3786

IN RE: CENTRAL COALFIELDS LTD.(PIPARWAR OPEN CAST PROJECT), JHARKHAND

Since Mr. A.N.S. Nadkarni, learned Additional Solicitor General is not available today, list for hearing on 01.04.2019.

IA NO.26893/2018 AND 27160/2018

IN RE: MANOJ KUMAR MISHRA

As prayed, since hearing by CEC has not been completed, list on 15.04.2019.

IA NOS.2710 AND 2730 IN IA NO.2710

IN RE: BITTU SEHGAL AND ORS. AND DHARMA PORT COMPANY LTD.

The applicant has no objection to recommendation No.1 of Report dated 17.08.2010 and with respect to recommendation No.2, the same is accepted.

Let the needful be done accordingly.

Accordingly, IA Nos.2710 and 2730 stand disposed of.

  
Project Officer  
Urban Development  
Himachal Pradesh

-48- -49-

7

IA NO.25141/2019

IN RE: [CEC REPORT NO.4 OF 2019- REPORT OF CEC IN APPL.  
NO.1430/2018 FILED BEFORE IT BY INS INDIA, MINISTRY OF DEFENCE]  
IN RE: BRAR SQUARE, MINISTRY OF DEFENCE

Let an affidavit be filed accepting the recommendations made  
by CEC in Report No.4 dated 04.02.2019.

List on 01.04.2019

IA No.19008/2019 and 19010/2019

IN RE: CONSERVATION ACTION TRUST, MAHARASHTRA

IA NO.19008

Application for intervention with respect to IA No.19010/2019  
is allowed.

IA No.19010/2019

Issue notice.

The notice is accepted by Mr. Nishant R. Katneshwarkar,  
learned counsel on behalf of respondent Nos.1 and 2.

Issue notice to respondent No.3

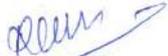
Dasti in addition.

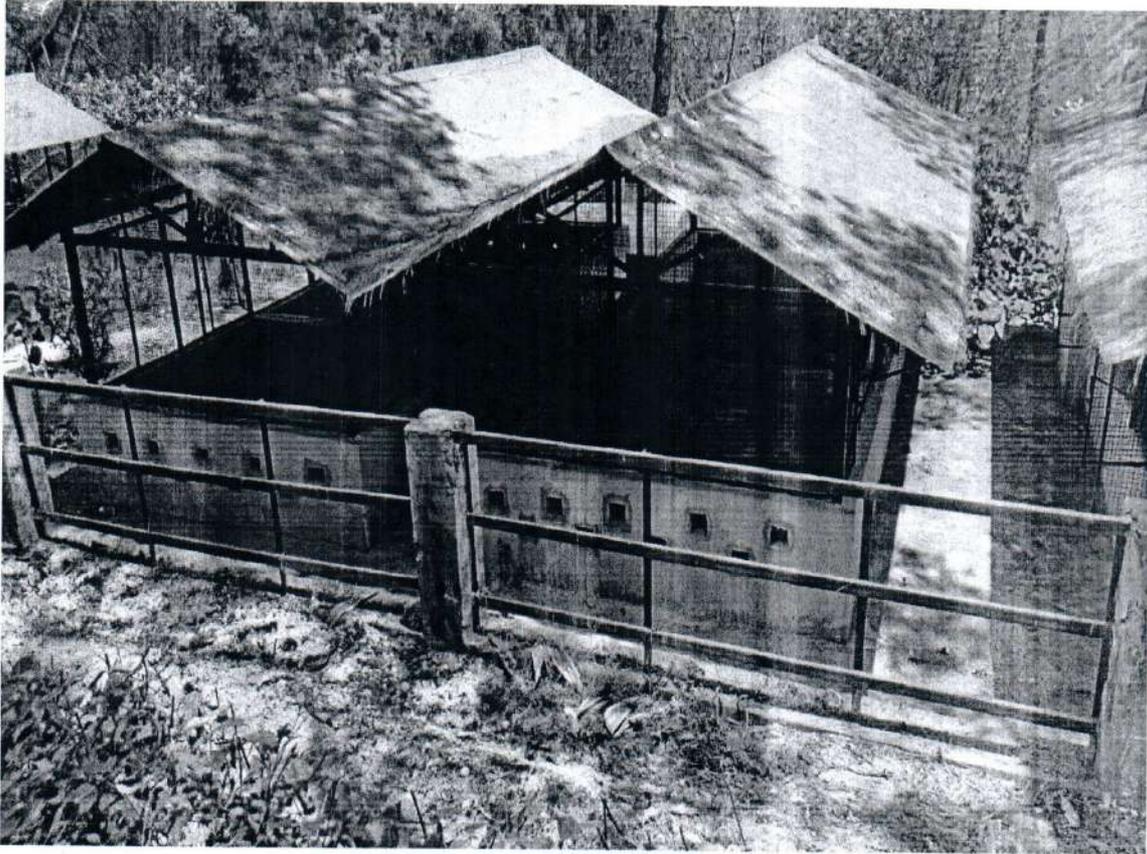
List on 15.4.2019.

Reply be filed in the meantime.

(ASHA SUNDRIYAL)  
COURT MASTER

(JAGDISH CHANDER)  
BRANCH OFFICER

  
Project Officer  
Urban Development  
Himachal Pradesh



# State Strategy on Solid Waste Management – Himachal Pradesh

Department of Urban Development,  
H.P.

May, 2019

A guidebook on Solid Waste  
Management for Urban Local Bodies

*Reem*  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

## State Level Strategy for Solid Waste Management Strategy for Urban Local Bodies in Himachal Pradesh.

### Background:

The Ministry of Environment, Forest and Climate Change had notified "Solid Waste Management Rules, 2016" in April, 2016 which specifically defines the roles and responsibility of different stakeholders. Accordingly, state Government has taken following steps at State level till date for compliance of above rules as required under rule-11 of SWM Rules, 2016:

- ✓ H.P. State Policy on Solid Waste management notified
- ✓ H.P. State Solid Waste Management Action Plan has been prepared
- ✓ Draft bye-laws on SWM, incorporating all provisions of SWM Rules, 2016 prepared and circulated to all ULBs
- ✓ Scheme for registration of rag-pickers & scrap-dealers developed
- ✓ Waste Characterization study conducted in the State through NEERI
- ✓ ULB wise Action Plans prepared
- ✓ Composting guidelines prepared & circulated to ULBs

In addition, a Plastic Waste Management Action Plan also has been prepared for the State.

Further, in order to establish Solid Waste processing & disposal facilities in the State on PPP mode, the State Govt. had earlier adopted cluster-based approach in the year 2017. The Department of Urban Development jointly with H.P. State Pollution Control Board had identified 5 major clusters and 25 sub-clusters for management of non-biodegradable and biodegradable waste separately. Total 8 clusters were finalized where the adequate land parcels were identified for setting up of these facilities. The pre-feasibility studies for finalized clusters was conducted by HPSPCB and the Tender documents were prepared by H.P. Infrastructure Development Board (HPIDB). The main reasons for adopting cluster-based approach were:

- ❖ To identify common land parcel for cluster of ULBs as finding land parcel in each ULB is difficult.

  
Project Officer  
Urban Development  
Himachal Pradesh

- ❖ To attract private investment in Solid Waste Management and outsourcing the Operation & Maintenance part by developing the SWM facilities on PPP mode.
- ❖ To address the problem of lack of technical manpower & adequate capacity in ULBs to maintain & operation SWM facilities.

Despite lot of efforts, the State had to abandon the cluster approach due to following reasons:

- × Large land parcel required but adequate land parcels not available.
- × Land identification, transfer and tendering on PPP mode, a time-consuming process.
- × Lesser turn out of developers due to small projects.
- × Smaller land parcels identified in the meanwhile within the ULBs

Keeping in view the above factors, the decentralized approach has now been adopted by the State.

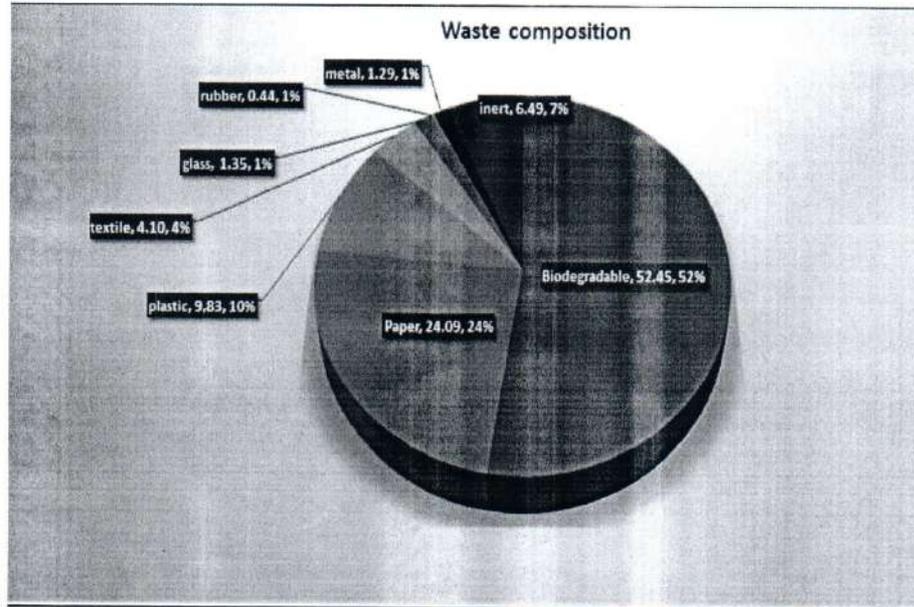
**State Profile:**

- **No. of ULBs** - 54 (2-Municipal Corporations, 31-Municipal Councils & 21-Nagar Panchayats)
- **Population (Urban)** - 7.13 lacs
- **Total Urban Area** - 279.88Sq Km.
- **% of total State population** - 10.38
- **% Decadal Growth (2001 - 2011)** - 15.95
- **Total waste generation** - 370 TPD (approx..) (Quantity shows steep variations during summer & winter season due to huge influx of tourists)
- **Total biodegradable/ wet waste generated** - 190 TPD (approx..)
- **Total non-biodegradable/ dry waste generated** - 150TPD (approx..)

*[Signature]*  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

- **Average temperature** - The average temperature in H.P. varies from 22 degrees to 37 degree Celsius in summer and from 0 degree to 15 degree Celsius in winters.

**Waste Characteristics as per NEERI study:**



**Strategy for Management of Solid Waste in the State:**

**Collection:** As per the SWM Rules, 2016 the garbage collection is to be done from the door step of the waste generators and in case of multistory buildings, complexes, the waste shall be collected from the entry gate or any other designated location. In SWM Rules, 2016 the duties of waste generators have been defined as below:

- **Rule 4(1)(a)** - Segregation of waste at source into three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes
- **Rule 4(1)(b)** - wrap securely the used sanitary waste like diapers, sanitary pads etc., and hand over the same separately to authorized person of ULB.
- **Rule 4(2)** - Not to throw, burn or bury the solid waste on streets, open public places or in the drain/water bodies.

*Sharma*  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

- **Rule 4(3)** - Shall pay user fee for solid waste management, as specified in the bye-laws of the local bodies.
- **Rule 4(4)** - Not to organize an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance.
- **Rule 4(5)** - Street vendors to keep suitable containers for storage of waste generated during the course of his activity.
- **Rule 4(6)** - The Bulk Waste Generators i.e. the waste generators generating more than 100Kg waste per day or as specified by ULB in its by-laws, shall manage the biodegradable portion of their waste within their own premises.

To comply with the provisions of SWM Rules within the ULBs, the State Govt. has adopted a strategy of segregation of waste at source into 3 main streams as below:



All the ULBs shall develop mechanism to collect & transport the waste in segregated manner only by making necessary changes, in their collection/transportation system as per locally feasible method.

The door to door collection of segregated waste has been started in most of the ULBs however the source segregation needs to be improved.

*[Signature]*  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

The commonly found items in household waste and their segregation into 3 components is illustrated in the picture below:

कचरा नियोजन विधि (कचरा अलग-2 करके रखें)		
 <b>गीला कचरा बिन</b>	 <b>सूखा कचरा बिन</b>	 <b>घरेलू खतरनाक कचरा</b>
<b>जैविक (गीला) कचरा</b> <b>Biodegradable (Wet) Waste</b>	<b>अजैविक (सूखा) कचरा</b> <b>Non-biodegradable (Dry) Waste</b>	<b>घरेलू खतरनाक कचरा</b> <b>Domestic Hazardous Waste</b>
<b>रसोई का कचरा</b> <ul style="list-style-type: none"> <li>• सब्जियों व फलों के छिलके।</li> <li>• बचा हुआ भोजन।</li> <li>• अंडे के छिलके।</li> <li>• चाय पत्ती।</li> <li>• चाय बैग।</li> <li>• धिकन व हड्डियाँ।</li> <li>• इस्तेमाल किए हुए टिशू पेपर।</li> </ul> 	<ul style="list-style-type: none"> <li>• पुराने अखबार व पुस्तकें, कागज।</li> <li>• प्लास्टिक व कांच के डिब्बे, बोतलें, स्टेशनरी, दुध ब्रश, पेस्ट, क्रीम, शेम्पू, हारपिक आदि।</li> <li>• जूस के केन।</li> <li>• अटूट गिलास।</li> <li>• नारियल के गोले।</li> <li>• प्लास्टिक के घम्मच, स्ट्रॉ, गुब्बारे, कटलरी, थर्मोकॉल आदि।</li> <li>• खाली tetra pack paper कप व प्लेट्स, घूप, माचिस, पेस्ट आदि के छोटे खाली गते के डिब्बे व फॉयल।</li> <li>• पुराने कपड़े व जूते।</li> <li>• चिप्स कुरकुरे के पैकेट व अन्य प्लास्टिक के पैकेट।</li> <li>• शेम्पू, सुपारी के छोटे छोटे सैरो।</li> <li>• सेनिटरी नेपकिन एवं डाईपरज (कागज में लपेटकर डालें)।</li> </ul> 	<b>सेनिटरी कचरा</b> <ul style="list-style-type: none"> <li>• दवाई के खाली रैपर।</li> <li>• पेंट के खाली डिब्बे।</li> <li>• पैसील सेल</li> <li>• बैटरी</li> <li>• ग्लूब विरीज</li> <li>• ई-वेस्ट</li> </ul>  <p>नोट: बल्ब, ट्यूबलाइट्स, ब्लेडज, तिरिज, इंजेक्शन, दूटा हुआ कॉच या कप आदि को कागज में लपेट कर अलग से दें।          Reuse : कागज के पैकेट और कपड़ों के धूलें दोबारा इस्तेमाल के लिए दुकानदार को वापिस करें।</p>
<b>कचरे को बाहर ना फेंके</b>	<b>कचरे को न जलाएँ</b>	<b>कचरा केवल मात्र संवर्धित कर्मचारी को ही दें</b>

Further, in order to assist ULBs, for management of Solid Waste in scientific manner, following strategy has been developed to be adopted by all ULBs for management of Solid Waste in scientific and sustainable manner:

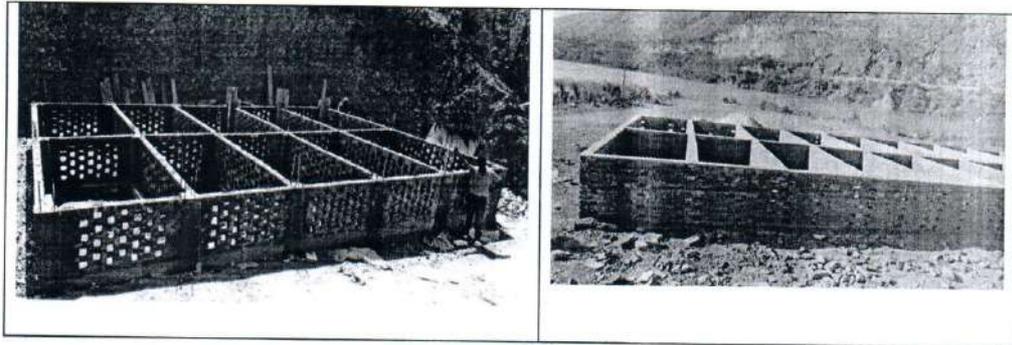
**For Bio-degradable waste:**

**Aerobic Microbial Composting Pits:** The Aerobic microbial composting pits are the best suitable method for managing organic/biodegradable/wet waste. These pits shall be developed in the ULBs. ULBs shall practice following:

- Construction only the aerobic honeycomb model pits for composting
- Put only the segregated biodegradable waste in compost pits
- Use enzymes/microbes to decompose the waste faster (Suggestive list of microbes suppliers is at Annexure-A.

Note: The detail guidelines for developing aerobic pit composting facility has already been issued to all the ULBs and is also available on DUD website.

The suggestive design for developing honeycomb aerobic compost pits is enclosed at **Annexure-B**.



*Aerobic honeycomb composting pit model*

**For Non-Biodegradable waste:**

**Development of Material Recovery Facility (MRF):** To manage the non-biodegradable waste, MRF is to be developed in all ULBs. MRF shall be used for following:

- To sort/ segregated dry/non-biodegradable waste further into recyclable and non-recyclable and shall sell/hand over the same to recyclers duly authorized by H.P. State Pollution Control Board (list attached at **Annexure-C** & available on HPSPCB website) or sell the same to the scrap-dealers registered with the ULB.
- The recyclable waste shall be channelized for recycling through rag-pickers/ scrap-dealers.
- Non-recyclable combustible material in non-biodegradable waste shall be tied up and shall send the same to nearby cement industry for co-processing or hand over the plastic waste to HPPWD for road construction.

The suggestive design for developing MRF is enclosed at **Annexure-D**.

  
**Project Officer  
Urban Development  
Himachal Pradesh**



Figure 1: Concept of MRF

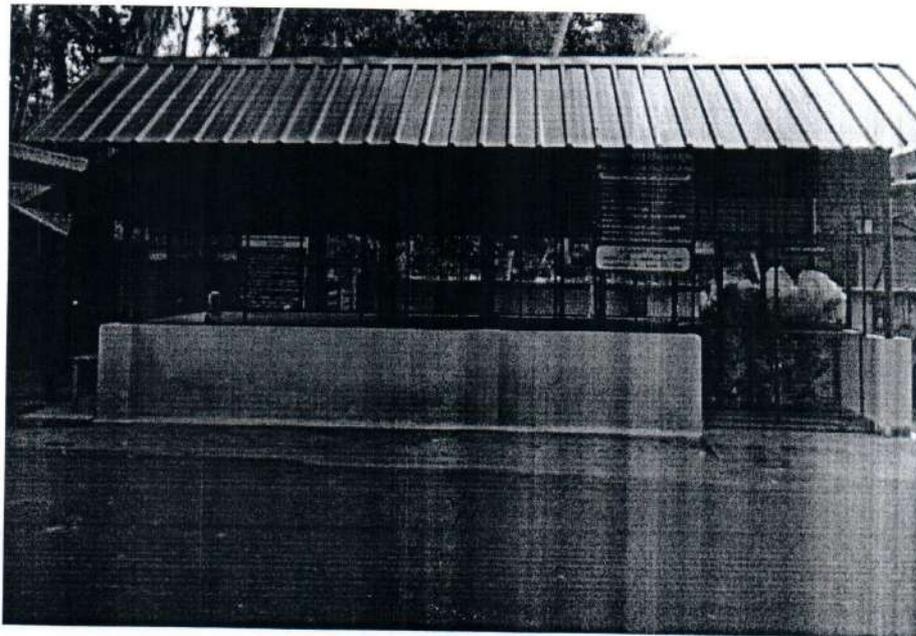


Figure 2: MRF at Kerala

  
Project Officer  
Urban Development  
Himachal Pradesh



Figure 3: Solid & Liquid Resource Management Centre, Ambikapur, Chhatisgarh



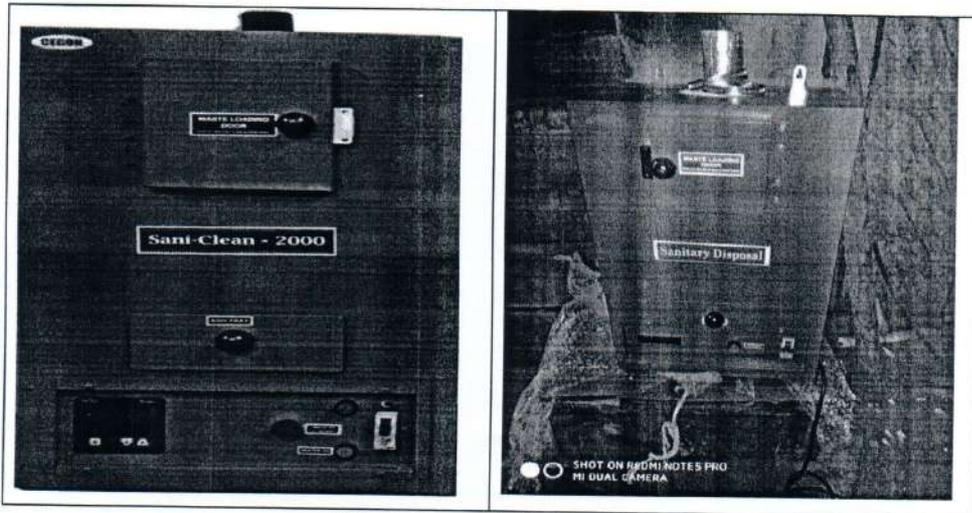
Figure 4: SLRM model Ambikapur, Chhatisgarh

  
Project Officer  
Urban Development  
Himachal Pradesh



Figure 5: MRF at Panaji Municipal Corporation

**Separate collection & treatment of sanitary waste:** For managing sanitary waste, ULBs may install waste incinerators at the Waste Processing / Material Recovery Facilities (MRF) sites., till then all the ULBs may store the sanitary waste separately in suitable containers. All the waste generators have to wrap securely sanitary waste and hand over to authorized waste collector along with non-biodegradable waste. The Department shall install sanitary waste disposal incinerators in all the ULBs where sanitary waste such as sanitary napkins, diapers etc. shall be disposed of.



Sanitary waste incinerator

  
Project Officer  
Urban Development  
Himachal Pradesh

**For Domestic hazardous waste:**

To manage the domestic hazardous waste, hazardous waste deposition centers/kiosk shall be developed in all ULBs, where waste generators can deposit their domestic hazardous waste. Atleast one kiosk shall be developed in each ULB and in bigger ULBs even more kiosks shall be developed keeping in view the requirement of ULB. In addition, the domestic hazardous waste shall also be collected from the door step of generators through door to door garbage collection (atleast once in a week). All ULBs shall store this waste separately & securely at their dump sites and shall compulsorily have tie-up with hazardous waste treatment, storage & disposal facility (TSDF). At present there is only one authorized TSDF in the State of H.P. i.e. M/s Shivalik Solid Waste Management, Dabhota, Nalagarh. The hazardous waste TSDF shall lift all the hazardous waste and dispose of this waste at their facility. The suggestive design for developing hazardous waste collection center/kiosk is enclosed at **Annexure-E**.

**Operation & Maintenance of above equipment/machineries:** The operation & maintenance of solid waste processing facilities is vital aspect in order to sustain the waste management system. Hence, necessary capacity building at ULB level shall be done by the equipment suppliers by providing them training on operating the machineries. Dedicated manpower shall be deployed by all ULBs in these facilities which shall supervise, operate, maintain records etc. ULBs shall also make efforts to integrate rag-pickers and encourage them to provide their support in managing these facilities.

Further to assist the ULBs, the centralized procurement by the Directorate or Urban Development shall be done in order to have uniformity in specifications and outcome desired out of the machineries.

\*\*\*\*\*

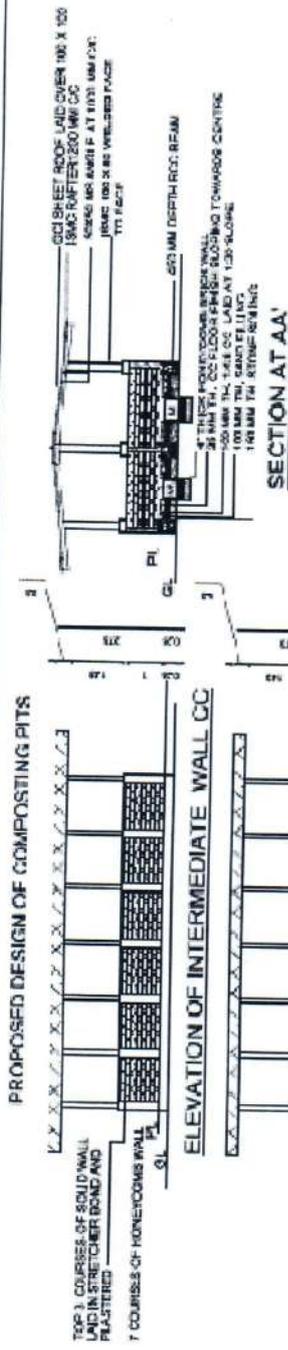
  
Project Officer  
Urban Development  
Himachal Pradesh

List of suppliers of enzymes/microbes to fasten the aerobic composting process

S.No.	Supplier agency	Contact details
1	NARMADA BIOTECH LTD.	8989521999 pranayhiran@rediffmail.com
2	Excel Industries Limited	022-66464342 owc@excelind.com
3	Eco Support Pvt. Ltd.	9920461282/9892831668 ecosupindia@gmail.com
4	Ecoman Enviro Solutions Pvt Ltd	7720999222 parimal@ecoman.in; vaibhav@ecoman.in
5	Shudh-Labh Solutions Pvt Ltd	080-49516689 09880710830 ramanan@sudh-labh.in
6	Smart Enviro Systems	Mr. Rakeshprashar, Email ID: prashar_rakesh@yahoo.in Mobile Number: 09871443052
7	Alfa Therm Limited	Vijay Saroj -9958692424 vijay@alfatherm.in
8	Vermigold Ecotech Pvt Ltd	Mr. Amol Chorghe 919619664810, amol.c@vermigold.com

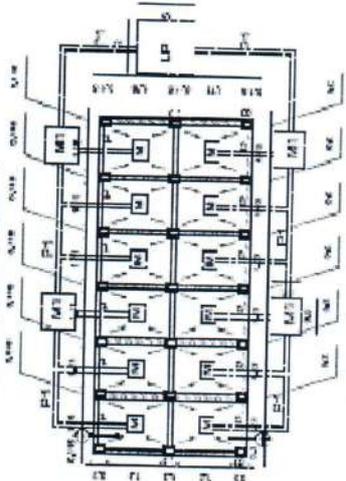
  
Project Officer  
Urban Development  
Himachal Pradesh

Annexure-B



**PROPOSED DESIGN OF HONEYCOMB AEROBIC COMPOSTING PITS**

- SPECIFICATIONS**
1. THE FLOOR OF THE PITS SHALL BE CONSTRUCTED TO ALLOW FOR THE COLLECTION OF LEACHATE IN THE MANHOLE CONSTRUCTED FOR THE COLLECTION OF THE SAME.
  2. THE MANHOLE IN EACH PIT WILL BE CONNECTED TO THE RESPECTIVE MANHOLE CONSTRUCTED OUTSIDE THE PITS.
  3. THE SLOPE FOR PIPES SHALL BE AT 1:30.
  4. THE SLOPE OF THE MANHOLES SHALL BE CONNECTED TO THE MAIN LEACHATE TRENCH WITH 150 MM DIA PVC PIPES LAID AT THE SLOPE OF 1:30.
  5. THE PARTITIONS OF THE PITS SHALL BE 4 INCH THICK HONEYCOMB BRICK WALL.
  6. SCORNIERS OF THE PITS SHALL BE CONSTRUCTED WITH 50 X 50 ISMC SECTION WELDED FACE TO FACE PLATE CONNECTED WITH THE BOTTOM BEAM WITH GUSSET.
  7. THE CHANNEL PILLARS SHALL HAVE 50 MM COVER T/L.
  8. THE P/B WITH OF THE AEROBIC COMPOST PITS SHALL BE 400 MM ABOVE THE ORIGINAL FLOOR.
  9. THERE SHALL BE NOT MORE THAN ONE MANHOLE PER PITS.
  10. ALL LEACHATE SHALL BE IN RECYCLED UNLESS OTHERWISE SPECIFIED.
- PLEASE DO NOT SCALE THE DRAWING



**LEGEND**

- M = MANHOLE 400 MM X 400 MM
- M = MANHOLE 400 MM X 400 MM
- P = 100 MM DIA PVC PIPE LAID AT 1:30
- P1 = 150 MM DIA PVC PIPE LAID AT 1:30
- LP = LEACHATE POND 1200 MM X 1500 MM

*[Signature]*  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

## List of Authorized Recyclers/ Utilizers/ Co-processors of Hazardous waste

S. No.	Name and Address of the Facility	Type of Hazardous Waste Recycled	Authorized Recycling/ Utilization/ Co-processing Capacity (MTA)	Quantity Recycled/ Utilized/ Co-processed (MT)	Registration valid upto (DD/MM/YYYY)
1	M/s Rama Metal Company, Village Johron, Behind DIC, Industrial Area, KaLa Amb, Distt. Sirmour (HP)	Lead acid batteries plates and other lead scrap/ residue	550	589.624	10.12.2018
2	M/s Radha Krishna Industries, Village Meerpur Gurudwara, KaLa Amb, Distt. Sirmour (HP)	Lead acid battery plates and other lead scrap	10500	140	20.11.2016
3	M/s Sri Balaji Smelters, Plot No. 90, Industrial Area Lodhimajra, Tehsil Baddi District Solan (HP)	Lead acid batteries plates/ lead scrap/ ashes/ residues	7000	500	01.05.2017
4	M/s Sai Industry, Plot No. 22, Trilokpur Road, IA, Kala Amb, Distt. Sirmour (HP)	Battery Scrap	4800	86.043	16.06.2018
5	M/s Ras Industry, Plot No. 22, Trilokpur Road, IA, Kala Amb, Distt. Sirmour (HP)	Battery Scrap	4800	119.224	16.06.2018
6	M/s Neel Kanth Industries, Plot No. 38, Sector-5, Parwanoo, Distt Solan (HP)	Brass dross, Copper dross, Zinc dross, Zinc ash & Zinc skimming	4000	Nil	01.12.2016
7	SK Engineers, Village Johron, Trilokpur Road, Kala Amb, Tehsil Nahan, Distt. Sirmour (HP)	Lead acid battery plates & Lead scrap	1200	516.233	08.02.2020
8	Span India Scaffoldings, Village Johron, PO Kala Amb, Tehsil Nahan, Distt. Sirmour (HP)	Lead acid battery plates, Lead scrap	1200	488.15	08.02.2020
9	Ekta Enterprises, Plot No. 43, Trilokpur Road, Ind. Area, Kala Amb, Tehsil Nahan, Distt. Sirmour (HP)	Lead acid battery plates, Lead scrap	5000	493	16.11.2019
10	Geon International, Plot No. 65, Bhatoli kalan, Industrial Area, Baddi, Distt. Solan (HP)	Lead acid battery plates, Lead scrap, Lead ash and Lead residue	12000	6544.018	19.04.2021
11	Indo Plast (P) Ltd., Plot No. 46-48, Sector-5, Parwanoo, Distt. Solan (HP)	Zinc ash, Zinc Dross/ Zinc Skimming/ Zinc Scrap; Brass Ash/Brass Dross/Brass scrap; Copper Ash/Copper Dross/Copper Scrap; Aluminium Ash/	6000	Nil	07.03.2021

*[Signature]*  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**

		Aluminium Dross/ Aluminium Scrap			
12	Sarika Industries, Plot No. 111, HPSIDC, Industrial Area, Baddi	Lead acid battery plates, Lead scrap/ashes/residues	5500	121	14.09.2020
13	Rama Krishna Industries, Village Jattan, Kala Amb, Distt.Sirmour,HP	Lead acid battery including grid plates and other lead scrap	27700	150	31.03.2021
14	K.K. Enterprises, VPO Daslehra, Tehsil Jhandutta, Distt.Bilaspur, HP	Lead acid battery plates and other lead scrap	35	Authorisation granted on 19/12/2017	31.03.2022
15	M Rauf Enterprises Khasra No 1747 -53 Morepen Road, Vill. & P.O. Thana Tehsil Baddi Distt Solan (HP)	Cleaning & Washing of Contaminated Drums	28800 Nos.	27321 Nos.	-
16	Enviro Enterprises Plot No 18 C Ind Area Lodhimajra Tehsil Nalagarh Distt Solan HP	Cleaning & Washing of Contaminated Drums	28800 Nos.	4591 Nos.	31.03.2020
17	Gulshan Trading Co., Village Gullerwala, P.O. Baddi, Distt. Solan, H.P.	Cleaning & Washing of Contaminated Drums	43200 Nos.	840 Nos.	-
18	Him Trading Co Village Sheetalpur Tehsil Baddi Distt Solan (HP)	Cleaning & Washing of Contaminated Drums	28800 Nos.	3019 Nos.	31.03.2022
19	Lucky Enterprises Plot No 42 Ind Area Lodhimajra Tehsil Baddi Distt Solan HP	Cleaning & Washing of Contaminated Drums	21600 Nos.	Not Submitted	31.03.2022
20	Salam Traders Co Village Dattowal Tehsil Nalagarh Distt Solan HP	Cleaning & Washing of Contaminated Drums	38400 Nos.	Not Submitted	-
21	Super Trading Co Vill Gullerwala Sai Raod Tehsil Baddi Distt Solan (HP)	Cleaning & Washing of Contaminated Drums	21600 Nos.	7064 Nos.	-
22	Kamal Enterprises Village Kotla PO Barotiwala Tehsil Baddi Distt Solan (HP)	Cleaning & Washing of Contaminated Drums	43200 Nos.	25542 Nos.	-
23	Shiv Shakti Enterprises Mauja Chakjangi Khasra No 42 Vill Chakjangi Baddi Tehsil Nalagarh Distt Solan HP	Cleaning & Washing of Contaminated Drums	43200 Nos.	Not Submitted	-
24	Balaji Trading Co Vill Suraj Majra Tehsil Baddi Distt Solan (HP)	Cleaning & Washing of Contaminated Drums	9000 Nos.	4187 Nos.	-
25	KK Enterprises Sheetalpur Road Baddi Tehsil Baddi Distt Solan HP	Cleaning & Washing of Contaminated Drums	21600 Nos.	8049 Nos.	31.03.2020
26	M/s Shivalik Solid Waste Management Ltd. Village Majra, PO Dhabhota, Tehsil Nalagarh	Cleaning & Washing of Contaminated Drums	28800 Nos.	26802 Nos.	31.03.2018

*Arjun*  
Project Officer  
Urban Development  
Himachal Pradesh

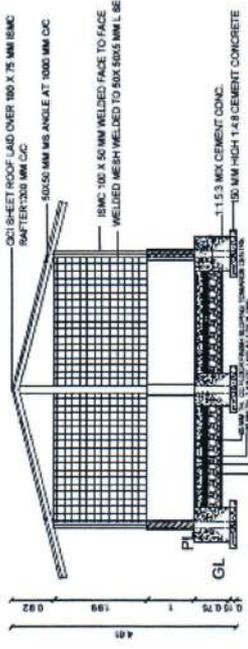


Annexure-E

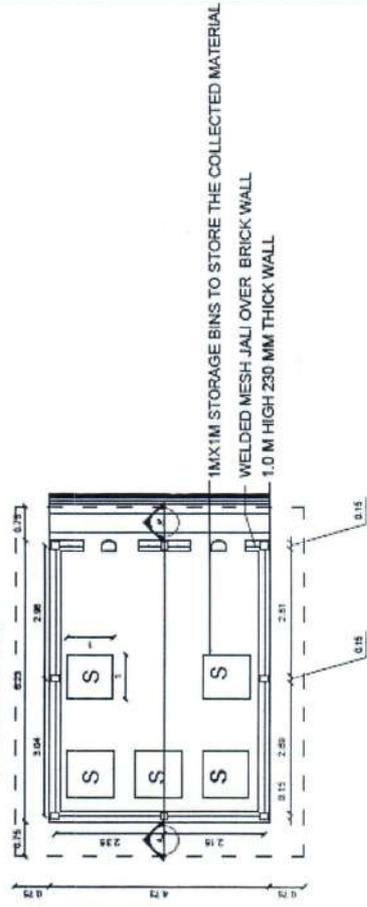
**CONCEPTUAL FLOOR PLAN OF HAZARDOUS WASTE COLLECTION CENTRE**

- SPECIFICATIONS**
- Flammable, ignitable, reactive and non-compatible wastes should be stored separately and never should be stored in the same storage shed.
  - Storage area may consist of different sheds for storing different kinds of indeterminate hazardous wastes and sheds should be provided with suitable openings.
  - Adequate storage capacity (i.e. 50 % of the annual capacity of the hazardous waste incinerator) should be provided in the premises.
  - Storage area should be designed to withstand the load of material stacked and any damage from the material spillage.
  - Storage area should be provided with the tamperproof electrical fittings and it should be strictly adhered to.
  - Automatic smoke, heat detection system should be provided in the sheds. Adequate fire fighting systems should be provided for the storage area, along with the areas in the sheds.
  - There should be at least 15 m distance between the storage sheds.
  - Loading and unloading of wastes in storage sheds should only be done under the supervision of the well trained and experienced staff.
  - Fire break of at least 04 meter between two blocks of stacked drums should be provided in the storage shed. One block of drum should not exceed 300 MT of waste.
  - The storage and handling should have at least two routes to escape in the event of any fire in the area.
  - Doors and approaches of the storage area should be of suitable sizes for entry of fork lift and the fighting equipment.

**LEGEND**  
 S - 1M X 1M STORAGE BINS  
 ALL DIMENSIONS ARE IN METERS.  
 SCALE - 1:100



SECTION AT AA'



LAYOUT PLAN

1M X 1M STORAGE BINS TO STORE THE COLLECTED MATERIAL  
 WELDED MESH JALI OVER BRICK WALL  
 1.0 M HIGH 230 MM THICK WALL

Prabodh Saxena, IAS  
Principal Secretary (U.D.)



Ellersli  
Shimla-171 00

PA/Pr.Secy./UD/5/201  
Dated: Shimla, the 3<sup>rd</sup> May, 2019

Dear Vivek

As you are aware that the Government of India has notified Solid Waste Management Rules-2016, which are applicable w.e.f. 8<sup>th</sup> April, 2016. All the ULBs in Himachal Pradesh have adopted these rules as their bye laws. Also the Hon'ble NGT is monitoring the implementation of these rules in Himachal Pradesh through the State Level Committee constituted under the Chairpersonship of Smt. Rajwant Sandu, Former Chief Secretary of Himachal Pradesh.

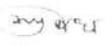
Further, the Hon'ble NGT vide its order dated 5.3.2019 passed in OA No. 606/2018 has also directed the under signed to file the status report about the progress done in the implementation of the rules. One of the major obstacle in implementation is the non availability of the land for setting up of the Solid Waste Management Facility in the ULB. As per the Rule 12(a) the District Magistrate/District Collector/Deputy Commissioner shall **facilitate identification and allocation of suitable land** for setting up Solid Waste Management Facility to local authorities in his District within one year from the date of notification of this rules.

However, it is found that in your district there is one number of pending land transfer case for setting up of Solid Waste Management Facility, the details of which is at Annexure-A

I hope that you will take up this matter on priority and get the land transferred within a period of 30 days. An earlier action at your end is solicited please.

Regards

Yours sincerely

  
(Prabodh Saxena)

Sh. Vivek Bhatia, IAS  
Deputy Commissioner,  
Bilaspur, District Bilaspur, H.P.

  
Project Officer  
Urban Development  
Himachal Pradesh

जय गम ठाकुर



मुख्य मंत्री  
हिमाचल प्रदेश  
शिमला-171 002  
दूरभाष : { (कॉ) +91-177-2625400  
{ (ऑ) +91-177-2621384  
फैक्स : +91-177-2625011  
ईमेल : cm-hp@nic.in

अ० शा० पत्र सं०-यूडी-E (3)-8/2017-L - 7992-8  
दिनांक 25 मार्च, 2019

प्रिय

जैसा कि आपको विदित है, हिमाचल सरकार, राज्य के निवासियों को साफ सुथरा वातावरण प्रदान करने के लिए अपना पूरा प्रयास कर रही है। भारत सरकार द्वारा अधिसूचित सॉलिड वेस्ट मैनेजमेन्ट रूल्स में निहित प्रावधानों का पालन करने के लिए भी राज्य सरकार अग्रसर है। इन नियमों में नगरपालिकाओं के कचरे को खुले में फेंकने की प्रथा को नियंत्रित करने एवं इसके वैज्ञानिक विधि से निपटान बारे दिशानिर्देश दिए गए हैं जिसकी अनुपालना के लिए स्थानीय निकायों द्वारा सराहनीय प्रयास किए जा रहे हैं।

घर, दुकान इत्यादि पर ही गीला व सूखा कचरा अलग-अलग रखना तथा डोर-टू-डोर (घर-घर से) कचरा संग्रह दो सरल कदम हैं जिसकी पालना से कचरे का निपटान वैज्ञानिक विधि से करना संभव एवं सरल हो जाता है। यह प्रक्रिया अपनाने से न केवल हमारे शहरों में कचरे के ढेर लगने बंद हो जाएंगे बल्कि कचरे को उपजाऊ खाद में भी बदला जा सकता है।

इसलिए मैं आपसे आग्रह करता हूँ कि आप इस पहल से जुड़कर जनता को शुरुआत में ही सूखा एवं गीला कचरा अलग-अलग रखने, कचरे को स्थानीय निकाय द्वारा तैनात संग्रहकर्ता/व्यक्ति को ही सौंपने तथा समय पर उपभोक्ता शुल्क (युजर चार्ज) का भुगतान करने के लिए प्रेरित करें।

भवदीय,

(जय राम ठाकुर)

Project Officer  
Urban Development  
Himachal Pradesh

**Swachh Bharat Mission**  
**MC Kullu-Segregated Waste Collection**



**Swachh Bharat Mission**  
**MC Bilaspur-IEC regarding Segregation**



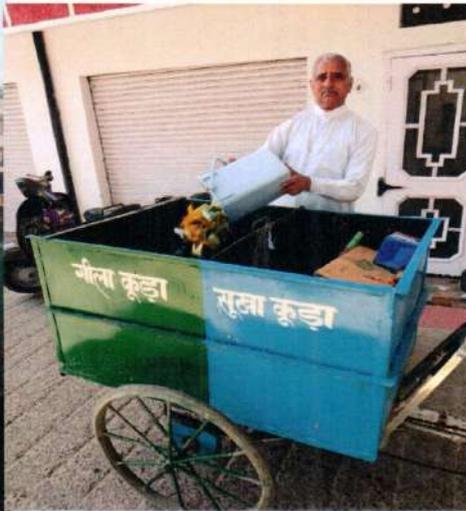
*[Signature]*  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**



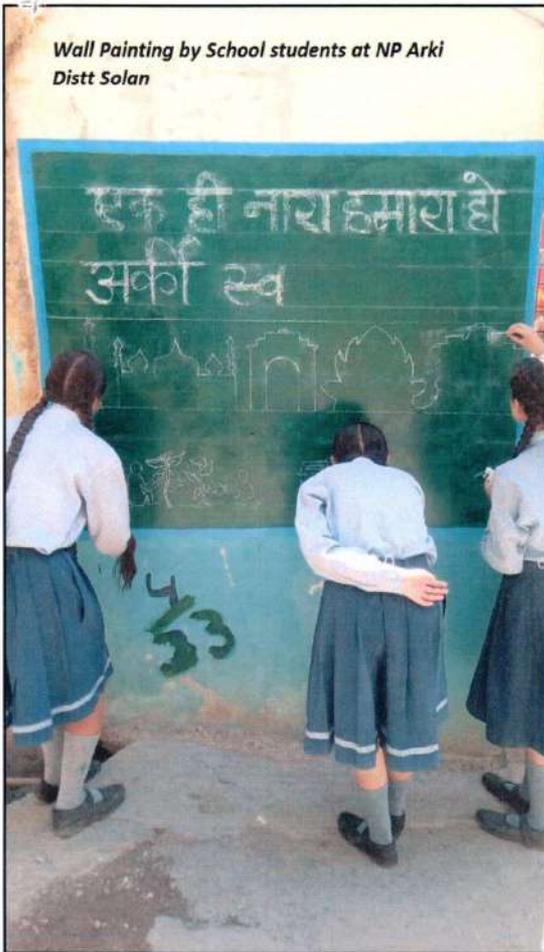
  
Project Officer  
Urban Development  
Himachal Pradesh



**Swachh Bharat Mission**  
**MC Shimla-collection method modification for Segregation**



*[Signature]*  
Project Officer  
Urban Development  
Himachal Pradesh



Wall Painting by School students at NP Arki Distt Solan



Wall Painting by School students at NP Arki Distt Solan



MC Daulatabad and MC Daulatabad Distt Una



Cleanliness drive at MC Baddi Distt Solan

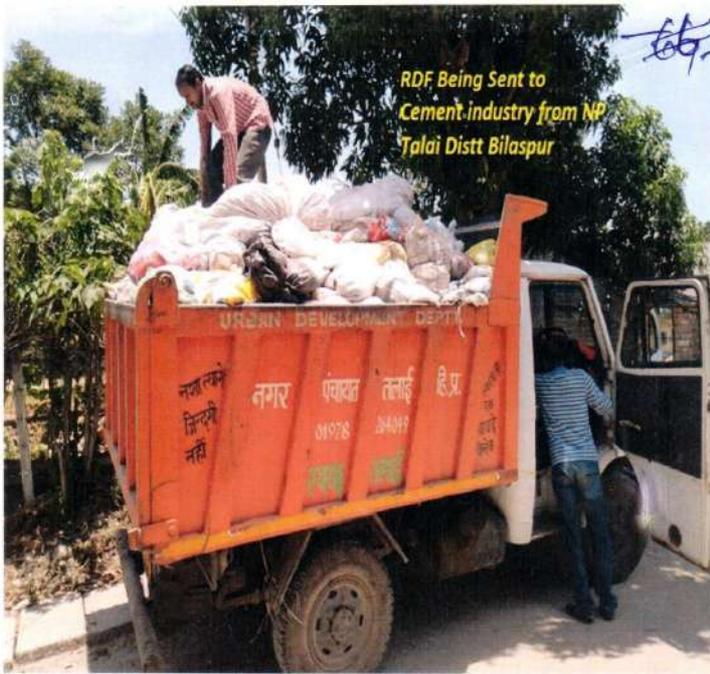


Cleanliness campaign team at MC baddi Distt Solan



Painting Competition at MC Daulatabad Distt Una

*[Signature]*  
 Project Officer  
 Urban Development  
 Himachal Pradesh



RDF Being Sent to Cement industry from NP Talai Distt Bilaspur



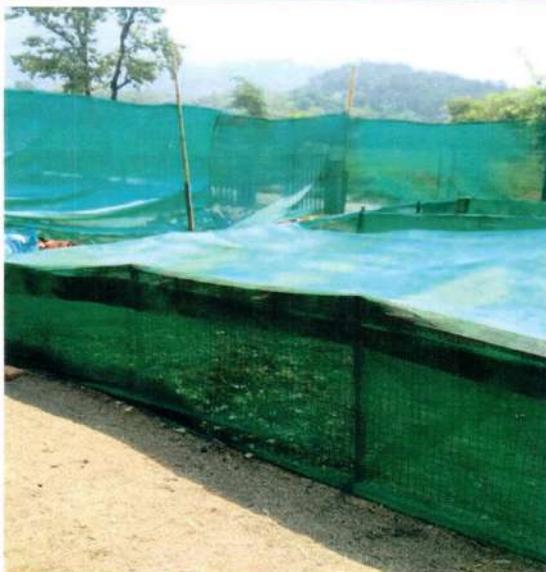
RDF Being Sent to Cement Industry from NP Talai Distt Bilaspur

Waste Bin distribution for Segregation at MC Una



*RUW*

Project Officer  
Urban Development  
Haryana Pradesh  
Composting Pits-MC Jogindernagar





Compost pits u/c



Compost pits u/c in Arki

*allus*

Project Officer  
Urban Development  
Himachal Pradesh

Compost being prepared – MC Nahan



## Composting Pits-MC Mandi

68



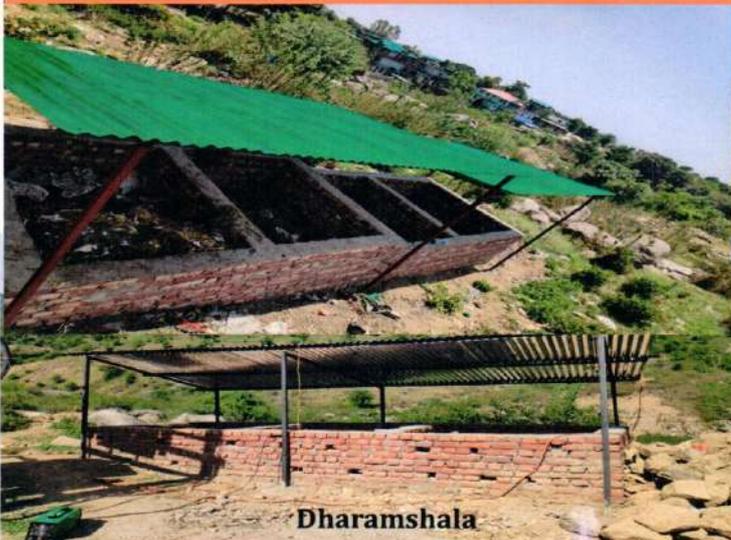
## Swachh Bharat Mission

MC Mandi-RDF being collected and packed from Dumpsite

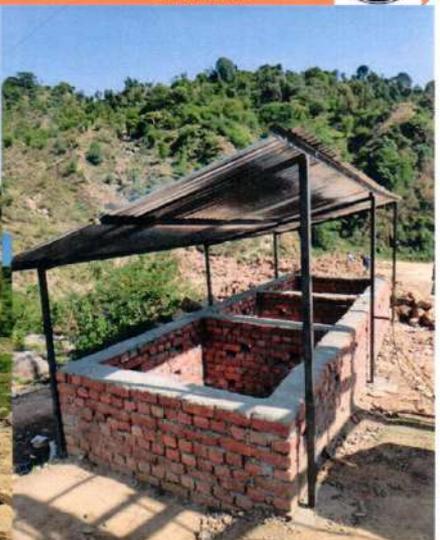


*Project Officer*  
Urban Development  
Himachal Pradesh

## Composting facilities in the State



Dharamshala



# Pit Composting facilities in the State

67-69-



Hamirpur

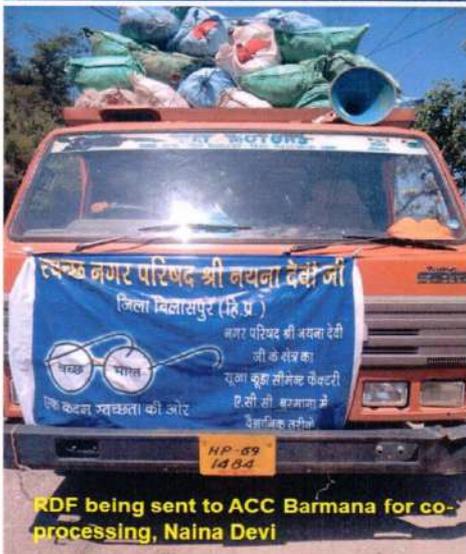
## State Strategy on SWM



Honeycomb pits model

*allms*  
 Project Officer  
 Urban Development  
 Himachal Pradesh

## NP Naina Devi-Waste being sent to ACC Barmana

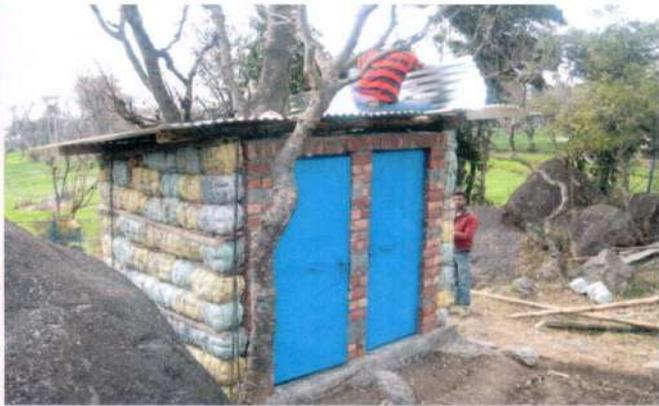


RDF being sent to ACC Barmana for co-processing, Naina Devi



Material Recovery Facility – Sri Naina Devi JI

# Gram Panchayat Rakkar in Kangra District



  
Project Officer  
Urban Development  
Himachal Pradesh

~~64~~ - 72 - Annexure - VII

Most Urgent  
Hon'ble NGT Matter

No: UD-H(F)-(2)-11/2018(RMC/SLMC)- 915 - 9185  
Directorate of Urban Development,  
Himachal Pradesh

Dated: Shimla-2, the \_\_\_\_\_, April, 2019.

**From** Director,  
Urban Development,  
Himachal Pradesh.

**To** All Deputy Commissioners,  
(Except Kinnaur and Lahoul & Spiti)  
in Himachal Pradesh.

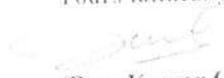
**Subject:** Hon'ble NGT orders dated 05.03.2019 in O.A. No. 606/2018- Review of  
implementation of Solid Waste Management Rules, 2016 reg.

Madam/Sir,  
Kindly refer to the directions issued by Hon'ble NGT in its orders dated 05.03.2019 in O.A. No. 606/2018 and subsequent Video Conference held under the Chairmanship of worthy Chief Secretary, H.P. on 07.03.2019 to review the status of implementation of Solid Waste Management Rules, 2016 in the State of Himachal Pradesh.

As per the directions of Hon'ble NGT in ibid orders, all the Deputy Commissioners are required to review the status of Solid Waste Management in respective District ULBs fortnightly. Accordingly, a format to review the progress have also been forwarded to all DCs through email dated 05.04.2019. (Format attached).

You are, therefore, requested to review the status of implementation of SWM Rules, 2016 in all ULBs in your District every fortnight and submit its report on the prescribed format to this office by 30<sup>th</sup> of every month so that the same is compiled and submitted to worthy CS and Chairman, SLC for further submission before the Hon'ble NGT.

Yours faithfully,

  
**(Ram Kumar Gautam),**  
Director,  
Urban Development,  
HP, Shimla  
Dated: 17.04.2019

Endst. No.: As above

Copy to:

1. Smt. Rajwant Sandhu, IAS (Rtd.), Chairperson, State Level Committee constituted vide Hon'ble NGT orders dated 16.01.2019 in O.A. No. 606/2019.
2. Pr. Secretary (UD) to the Govt. of H.P.
3. Member Secretary, HPSPCB.
4. Commissioner, MC Shimla and Dharamshala.
5. P.S. to Chief Secretary, H.P.
6. All Executive Officers/ Secretary of ULBs in Himachal Pradesh.

  
Director,  
Urban Development,  
HP, Shimla.

  
**Project Officer**  
**Urban Development**  
**Himachal Pradesh**